

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 34/82-ALC4/2009 MEETING DATE : 17.11.2009

The Meeting No.34/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on 17.11.2009 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri Shaish Kumar, IA, DIPP
3. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
4. Shri Rajinder Pal Singh, Dy. DGFT
5. Shri Shyam Lal, FTDO

Case No.B-341	M/S Cipla Ltd.
NC Meeting No.34/AM10	F.No.01/82/050/01193/AM09
Meeting Date:17.11.2009	RA F.No.03/94/040/00720/AM09
Adv.Lic.No.0310491564 dated 22.10.2008	
Committee decided to defer case for 29.12.2009 for comments of Department of Pharmaceuticals.	

Case No.B-342	M/S Ratnagiri Chemicals Pvt. Ltd.
NC Meeting No.34/AM10	F.No.01/83/050/00848/AM07
Meeting Date:17.11.2009	RA F.No.03/95/040/00952/AM07
Adv.Lic.No.0310406353 dated 02.11.2006	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to amend the description of export product to read as "Guaiacol 2 Methoxy Phenol purity min 99% (Guaiacol)" without any other change in the decision of NC taken in 38/83 meeting held on 03.01.2007.	
RA concerned may take further necessary action as per above decision of NC.	

1	Case No.:5/20/83-ALC1/2006	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved
	HQ File :01/83/050/00325/AM07/	RLA File :03/95/040/00319/AM07/	Lic.No/Date:0310386398 23.06.2006	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/100/2005-Ch.II dated 22.01.2007, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Amino Phenol-4-Sulfonamide	1 kg	1.	Ortho Nitro Chloro Benzene	1.767 kg
		2.	Caustic Soda Flakes	4.515 kg

RA concerned may take further necessary action as per above decision of NC.

2	Case No.:8/33/83-ALC1/2006	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved
	HQ File :01/83/050/00817/AM07/	RLA File :03/95/040/00837/AM07/	Lic.No/Date:0310405369 24.10.2006	
	Decision :Withdrawn as the case has already been approved in 33/82 meeting held on 10.11.2009.			

3	Case No.:2/4/85-ALC3/2007	Party Name:HEINZ INDIA PRIVATE LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/85/050/00259/AM07/	RLA File :03/94/040/01338/AM07/	Lic.No/Date:0310424928 29.03.2007	Defer Date:29.12.2009
	Decision :Committee considered case as per agenda and observed that this case has been placed before the Committee 21 times and Ministry of FPI has been remind several times to furnish their comments, but no written comments has been received so far. Committee also observed that the written comments from certain technical authorities like DC(MSME) and Ministry of FPI have not been received though D.O. reminder has been sent to them. The representative of DC(MSME) is the member of the Committee, but no representative has been attending the meeting for so long period. After detailed deliberations, Committee decided to remind Ministry of FPI through D.O. reminder to their Jt. Secretary/Addl. Secretary at the level of Chairman, NC-III. It was also decided to call for Production and Consumption data certified by Central Excise Authority and E.P. copy of Shipping Bills from firm. Accordingly, case was deferred for 29.12.2009.			

4	Case No.:36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:29.12.2009
	Decision :Committee considered case as per agenda and observed that this case has been transferred by NC-IV in its 7/83 meeting held on 13.05.2009. Committee also observed that the firm has indicated the ITC(HS) Code of export product as 38249025 which does not seem to be correct. It was, therefore, decided to call for the following information/documents from firm. 1. Production and consumption data certified by Central Excise Authority. 2. Copy of E.P. Shipping Bills. 3. Correct ITC(HS) Code of the export product.			

Accordingly, case was deferred for 29.12.2009.

5	Case No.:57/6/82-ALC4/2008	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved									
	HQ File :01/82/050/00140/AM09/	RLA File :05/24/040/00884/AM08/	Lic.No/Date:0510217198 28.02.2008										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 40/82 meeting held on 05.02.2008, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>10-DAB</td><td>1 kg</td><td>1.</td><td>Tasus Baccata Leaves</td><td>1148 kg/lg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	10-DAB	1 kg	1.	Tasus Baccata Leaves
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
10-DAB	1 kg	1.	Tasus Baccata Leaves	1148 kg/lg									
RA concerned may take further necessary action as per above decision of NC.													

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Case No.:40/11/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/00360/AM09/	RLA File :09/24/040/00520/AM08/	Lic.No/Date:0910033434 24.03.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/134/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
8-Amino-4-oxo-2-(5-IH-Tetrazoloyl)04H-1-Benzopyran Hcl, an intermediate of Pranlukast	1 Kg.	1.	Bromine	4.56 kg
		2.	Stannus Chloride	5.21 kg
		3.	Methylene Chloride	1.74 kg
		4.	Toluene	1.50 kg
		5.	Dimethyl Formamide	7.33 kg
		6.	Methanol	7.65 kg
RA concerned may take further necessary action as per above decision of NC.				

7	Case No.:62/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/83/050/00234/AM09/	RLA File :03/94/040/01245/AM08/	Lic.No/Date:0310466401 27.03.2008	Defer Date:15.12.2009
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 15.12.2009.			

8	Case No.:39/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00272/AM09/	RLA File :03/94/040/01345/AM08/	Lic.No/Date:0310466954 01.04.2008	Defer Date:15.12.2009
	Decision :Committee considered case as per agenda and decided to remind Ministry of E&F for their comments through D.O. reminder at the level of Chairman, NC-III. Accordingly, case was deferred for 15.12.2009.			

9	Case No.:79/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/83/050/00251/AM09/	RLA File :03/94/040/01323/AM08/	Lic.No/Date:0310466988 01.04.2008	Defer Date:15.12.2009
	Decision :Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

10	Case No.:43/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/83/050/00413/AM09/	RLA File :03/94/040/00065/AM09/	Lic.No/Date:0310471590 19.05.2008	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

11	Case No.:47/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/83/050/00417/AM09/	RLA File :03/94/040/00064/AM09/	Lic.No/Date:0310471586 19.05.2008	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

12	Case No.:2/11/85-ALC3/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/85/050/00086/AM09/	RLA File :09/24/040/00079/AM09/	Lic.No/Date:0910034354 19.06.2008	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

13	Case No.:17/15/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00657/AM09/	RLA File :02/24/040/00062/AM09/	Lic.No/Date:0210114088 25.06.2008	Defer Date:15.12.2009

Decision : Committee decided to defer case for 15.12.2009 for comments of DC(MSME).

14	Case No.:12/17/82-ALC4/2008	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00736/AM09/	RLA File :09/24/040/00552/AM08/	Lic.No/Date:0910034576 11.07.2008	Defer Date:15.12.2009
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical details as per Appendix 33 which has been received vide firm's letter dated 18.08.2009 and the same alongwith the application has been forwarded to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 15.12.2009.			

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Case No.:11/19/82-ALC4/2008	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/00787/AM09/	RLA File :03/95/040/00350/AM09/	Lic.No/Date:0310479369 18.07.2008		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 9/82 meeting held on 27.05.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Reserpine BP/EP/USP	1 Kg.	1.	Ruawolfia Vomitoria Bark (containing Reserpine 0.9% to 1.0%)	153.8 kgs.
RA concerned may take further necessary action as per above decision of NC.				

16	Case No.:26/20/82-ALC4/2008	Party Name:BIOCHEMICAL & SYNTHETIC PRODUCTS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00819/AM09/	RLA File :09/24/040/00167/AM09/	Lic.No/Date:0910034850 30.07.2008	Defer Date:15.12.2009
	Decision :Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

17	Case No.:39/22/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00902/AM09/	RLA File :03/94/040/00451/AM09/	Lic.No/Date:0310482900 18.08.2008	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

18	Case No.:1/23/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
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HQ File :01/82/050/00905/AM09/	RLA File :09/24/040/00210/AM09/	Lic.No/Date:0910035105 21.08.2008	Defer Date:29.12.2009
Decision :Committee decided to call for a copy of DML from the firm. Accordingly, the case was deferred for 29.12.2009.			

19	Case No.:7/41/82-ALC4/2008	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01447/AM09/	RLA File :04/24/040/00138/AM09/	Lic.No/Date:0410098239 28.08.2008	Defer Date:29.12.2009
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/166/2009-PI-III dated 12.11.2009, decided to call for the following information from firm:- 1. Technical justification alongwith copy of relevant published literature in support of the yields envisaged in the reactions. 2. Requirement of recovery of solvents used in the process. Accordingly, case was deferred for 15.12.2009.			

20	Case No.:10/41/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved																														
	HQ File :01/82/050/01450/AM09/	RLA File :09/24/040/00199/AM09/	Lic.No/Date:0910035198 01.09.2008																															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/67/2009-PI-III dated 22.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="8">Midazolam</td><td rowspan="8">1 Kg.</td><td>1.</td><td>2-Amino-5-Chloro-2-Fluoro Benzophenone</td><td>5.223 kg</td></tr> <tr> <td>2.</td><td>Chloro Acetaldehyde Dimethyl Acetal</td><td>3.90 kg</td></tr> <tr> <td>3.</td><td>Manganese Dioxide</td><td>12.00 kg</td></tr> <tr> <td>4.</td><td>Dimethyl Sulfoxide</td><td>3.59 kg</td></tr> <tr> <td>5.</td><td>Acetone</td><td>4.09 kg</td></tr> <tr> <td>6.</td><td>Triethyl Ortho Acetate</td><td>2.56 kg</td></tr> <tr> <td>7.</td><td>Methanol</td><td>16.84 kg</td></tr> <tr> <td>8.</td><td>Methylene Chloride</td><td>9.94 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Midazolam	1 Kg.	1.	2-Amino-5-Chloro-2-Fluoro Benzophenone	5.223 kg	2.	Chloro Acetaldehyde Dimethyl Acetal	3.90 kg	3.	Manganese Dioxide	12.00 kg	4.	Dimethyl Sulfoxide	3.59 kg	5.	Acetone	4.09 kg	6.	Triethyl Ortho Acetate	2.56 kg	7.	Methanol	16.84 kg	8.	Methylene Chloride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																														
Midazolam	1 Kg.	1.	2-Amino-5-Chloro-2-Fluoro Benzophenone	5.223 kg																														
		2.	Chloro Acetaldehyde Dimethyl Acetal	3.90 kg																														
		3.	Manganese Dioxide	12.00 kg																														
		4.	Dimethyl Sulfoxide	3.59 kg																														
		5.	Acetone	4.09 kg																														
		6.	Triethyl Ortho Acetate	2.56 kg																														
		7.	Methanol	16.84 kg																														
		8.	Methylene Chloride	9.94 kg																														

21	Case No.:19/26/82-ALC4/2008	Party Name:R L FINE CHEM	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
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HQ File :01/82/050/01017/AM09/	RLA File :07/24/040/00297/AM09/	Lic.No/Date:0710059800 15.09.2008	Defer Date:15.12.2009
Decision :Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

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Case No.:15/28/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/01064/AM09/	RLA File :07/24/040/00340/AM09/	Lic.No/Date:0710060093 24.09.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/94/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lyophilized Powder for Injection of disodium adenosine triphosphate trihydrate + cocarboxylase + Nicotinamide + glycine with Vitamin B12	3 ml ampule	1.	Disodium Adenosin Triphosphate Trihydrate	11.00 mg/3 ml ampule
		2.	Cocarboxylase	55.0 mg/3ml ampule
		3.	Empty Vials	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

23	Case No.:28/28/82-ALC4/2008	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01077/AM09/	RLA File :09/24/040/00204/AM09/	Lic.No/Date:0910035464 29.09.2008	Defer Date:29.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

24	Case No.:29/28/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01078/AM09/	RLA File :09/24/040/00237/AM09/	Lic.No/Date:0910035465 29.09.2008	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

25	Case No.:21/29/82-ALC4/2008	Party Name:MECK PHARMACEUTICALS AND CHEMICALS PVT.LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved
	HQ File :01/82/050/01103/AM09/	RLA File :08/24/040/00107/AM09/	Lic.No/Date:0810075122	

01.10.2008

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/29/2009-PI-III dated 22.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3-(4-Chlorophenyl) Glutaric Acid	1 Kg.	1.	P-Chlorobenzaldehyde	0.95 kg
		2.	Ethyl Aceto Acetate	1.75 kg
		3.	Piperidine	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

26	Case No.:50/29/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01132/AM09/	RLA File :03/94/040/00655/AM09/	Lic.No/Date:0310489368 07.10.2008	Defer Date:01.12.2009
	Decision :Committee considered case as per agenda for fixation of norms for the export product Gemcitabine Hcl. The representative of Department of Pharmaceuticals informed the Committee that the firm has not furnished complete technical information as called from them. After detailed deliberations, it was decided to call the representative of the firm for personal hearing before the Committee alongwith complete technical details as called for earlier. Accordingly, case was deferred for 01.12.2009.			

27	Case No.:51/29/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01133/AM09/	RLA File :03/94/040/00529/AM09/	Lic.No/Date:0310489370 07.10.2008	Defer Date:01.12.2009
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/50/2009-PI-III dated 30.10.2009, decided to call for technical details as per Appendix 33 from firm. Committee also decided to call the representative of the firm for personal hearing before the Committee alongwith the technical details as per Appendix 33. Accordingly, case was deferred for 01.12.2009			

28	Case No.:33/41/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01473/AM09/	RLA File :07/24/040/00371/AM09/	Lic.No/Date:0710060370 10.10.2008	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

29	Case No.:60/29/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
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	HQ File :01/82/050/01142/AM09/	RLA File :03/94/040/00672/AM09/	Lic.No/Date:0310489879 10.10.2008	Defer Date:15.12.2009
	Decision : Committee considered case as per agenda and decided to remind Ministry of E&F for their comments through D.O. reminder at the level of Chairman, NC-III. Accordingly, case was deferred for 15.12.2009.			

30	Case No.:4/31/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01161/AM09/	RLA File :03/94/040/00851/AM08/	Lic.No/Date:0310490762 17.10.2008	Defer Date:15.12.2009
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 15.12.2009.			

31	Case No.:9/31/82-ALC4/2008	Party Name:SYMED LABS LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01166/AM09/	RLA File :09/24/040/00286/AM09/	Lic.No/Date:0910035677 17.10.2008	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

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Case No.:13/41/82-ALC4/2008	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/01453/AM09/	RLA File :03/95/040/00598/AM09/	Lic.No/Date:0310491148 20.10.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M. No.46011/91/2008-PC.II dated , decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Acrylonitrile	1 MT.	1.	Naphtha	1.34 MT
		2.	Ammonia	0.53 kg
RA concerned may take further necessary action as per above decision of NC.				

33	Case No.:2/32/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01177/AM09/	RLA File :03/94/040/00998/AM08/	Lic.No/Date:0310491143 20.10.2008	Defer Date:29.12.2009
	Decision : Committee decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 29.12.2009.			

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34	Case No.:3/32/82-ALC4/2008	Party Name:D.TOTLA PLASTIC	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01178/AM09/	RLA File :03/94/040/00710/AM09/	Lic.No/Date:0310491145 20.10.2008	Defer Date:15.12.2009
	Decision : Committee decided to forward a copy of application to Department of C&PC (PC Division) for their comments. Accordingly, case was deferred for 15.12.2009.			

35	Case No.:6/32/82-ALC4/2008	Party Name:KRISHNA CHEMICAL INDUSTRIES	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01181/AM09/	RLA File :34/24/040/00136/AM09/	Lic.No/Date:3410022579 21.10.2008	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

36	Case No.:7/32/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01182/AM09/	RLA File :03/94/040/00721/AM09/	Lic.No/Date:0310491254 21.10.2008	Defer Date:01.12.2009
	Decision :Committee considered case as per agenda for ratification of norms for the export product Cyclohexane Diaceticacid Monomethyl Ester and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/50/2009-PI-III dated 30.10.2009, decided to call for the following information from firm. 1. Chemistry reactions. 2. Molecular weight of input and output material in the reactions. Committee also decided to call the representative of the firm for personal hearing on 01.12.2009 alongwith the above technical information. Accordingly, case was deferred for 01.12.2009.			

37	Case No.:27/32/82-ALC4/2008	Party Name:GLAND PHARMA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved												
	HQ File :01/82/050/01202/AM09/	RLA File :09/24/040/00084/AM09/	Lic.No/Date:0910035732 24.10.2008													
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 39/07 meeting held on 10.01.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Enoxaparin Sodium 20 gm. Pre-filled Syringes (Injectable)</td><td rowspan="2">1 No.</td><td>1.</td><td>Heparin Sodium Injectable</td><td>0.0634 gm.</td></tr> <tr> <td>2.</td><td>Barrel Syringes</td><td>Net to Net with</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Enoxaparin Sodium 20 gm. Pre-filled Syringes (Injectable)	1 No.	1.	Heparin Sodium Injectable	0.0634 gm.	2.	Barrel Syringes
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Enoxaparin Sodium 20 gm. Pre-filled Syringes (Injectable)	1 No.	1.	Heparin Sodium Injectable	0.0634 gm.												
		2.	Barrel Syringes	Net to Net with												

			Glass	accountability clause
		3.	Needle Shield Rubber	Net to Net with accountability clause
		4.	Plunger Stoppers Rubber	Net to Net with accountability clause
		5.	Plunger Rods Plastic	Net to Net with accountability clause
		6.	Anti Factor Xa Test Kits	Net to Net with accountability clause
		7.	Anti Factor IIa Test Kits	Net to Net with accountability clause
		8.	Analytical Columns Columns	Net to Net with accountability clause
		9.	Analytical Guard Columns Columns	Net to Net with accountability clause
		10.	Anti Factor Xa Kits	Net to Net with accountability clause
		11.	Anti Factor IIa Kits	Net to Net with accountability clause
		12.	N.M.R. Standard Nos	Net to Net with accountability clause
		13.	Mol.Wt.Standard Nos	Net to Net with accountability clause
Enoxaparin Sodium 40 gm. Pre-filled Syringes (Injectable)	1 No.	1.	Heparin Sodium Injectable	0.1268 gm.
		2.	Barrel Syringes Glass	Net to Net with accountability clause
		3.	Needle Shield Rubber	Net to Net with accountability clause
		4.	Plunger Stoppers Rubber	Net to Net with accountability clause
		5.	Plunger Rods Plastic	Net to Net with accountability clause
		6.	Anti Factor Xa Test Kits	Net to Net with accountability clause
		7.	Anti Factor IIa Test Kits	Net to Net with accountability clause
		8.	Analytical Columns Columns	Net to Net with accountability clause
		9.	Analytical Guard Columns Columns	Net to Net with accountability clause
		10.	Anti Factor Xa	Net to Net with

			Kits	accountability clause
		11.	Anti Factor IIa Kits	Net to Net with accountability clause
		12.	N.M.R. Standard Nos	Net to Net with accountability clause
		13.	Mol.Wt.Standard Nos	Net to Net with accountability clause
Enoxaparin Sodium 60 gm. Pre-filled Syringes (Injectable)	1 No.	1.	Heparin Sodium Injectable	0.1902 gm.
		2.	Barrel Syringes Glass	Net to Net with accountability clause
		3.	Needle Shield Rubber	Net to Net with accountability clause
		4.	Plunger Stoppers Rubber	Net to Net with accountability clause
		5.	Plunger Rods Plastic	Net to Net with accountability clause
		6.	Anti Factor Xa Test Kits	Net to Net with accountability clause
		7.	Anti Factor IIa Test Kits	Net to Net with accountability clause
		8.	Analytical Columns Columns	Net to Net with accountability clause
		9.	Analytical Guard Columns Columns	Net to Net with accountability clause
		10.	Anti Factor Xa Kits	Net to Net with accountability clause
		11.	Anti Factor IIa Kits	Net to Net with accountability clause
		12.	N.M.R. Standard Nos	Net to Net with accountability clause
		13.	Mol.Wt.Standard Nos	Net to Net with accountability clause
Enoxaparin Sodium 80 gm. Pre-filled Syringes (Injectable)	1 No.	1.	Heparin Sodium Injectable	0.2536 gm.
		2.	Barrel Syringes Glass	Net to Net with accountability clause
		3.	Needle Shield Rubber	Net to Net with accountability clause
		4.	Plunger Stoppers Rubber	Net to Net with accountability clause
		5.	Plunger Rods	Net to Net with

			Plastic	accountability clause
		6.	Anti Factor Xa Test Kits	Net to Net with accountability clause
		7.	Anti Factor IIa Test Kits	Net to Net with accountability clause
		8.	Analytical Columns	Net to Net with accountability clause
		9.	Analytical Guard Columns	Net to Net with accountability clause
		10.	Anti Factor Xa Kits	Net to Net with accountability clause
		11.	Anti Factor IIa Kits	Net to Net with accountability clause
		12.	N.M.R. Standard Nos	Net to Net with accountability clause
		13.	Mol.Wt.Standard Nos	Net to Net with accountability clause
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:37/32/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/01212/AM09/	RLA File :05/24/040/00465/AM09/	Lic.No/Date:0510229949 24.10.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/50/2009-PI-III dated 30.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine USP	1 Kg.	1.	CME Compound	2.19 kg
		2.	Toluene	1.69 kg
		3.	Sodium Borohydride	0.48 kg
RA concerned may take further necessary action as per above decision of NC.				

39	Case No.:38/32/82-ALC4/2008		Party Name:ARCH PHARMALABS LTD		Meet No/Date:34/82-ALC4/2009 17.11.2009		Status:Case Approved	
	HQ File :01/82/050/01213/AM09/		RLA File :05/24/040/00466/AM09/		Lic.No/Date:0510229951 24.10.2008			

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/50/2009-PI-III dated 30.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Zidovudine USP from Azido Compound	1 Kg.	1.	1-(4-Azido-5-Trityloxymethyl-Tetrahydrofuran-2-yl)-5-methyl-1H-Pyrimidine-2,4-dione {Azido Compound}	2.00 kg

RA concerned may take further necessary action as per above decision of NC.

40	Case No.:10/33/82-ALC4/2008	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01226/AM09/	RLA File :03/95/040/00306/AM08/	Lic.No/Date:0310492305 31.10.2008	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of C&PC.			

41	Case No.:26/33/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01242/AM09/	RLA File :09/24/040/00303/AM09/	Lic.No/Date:0910035860 06.11.2008	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

42	Case No.:29/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01469/AM09/	RLA File :03/94/040/00752/AM09/	Lic.No/Date:0310493255 06.11.2008	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

43	Case No.:3/34/82-ALC4/2008	Party Name:ATUL LIMITED,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved
	HQ File :01/82/050/01246/AM09/	RLA File :08/24/040/00159/AM09/	Lic.No/Date:0810075840 07.11.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/192/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Carbenzyloxy Carbonyl (CBZ-L-Valine)	1 Kg.	1.	L-Valine	0.667 kg

RA concerned may take further necessary action as per above decision of NC.

44	Case No.:5/35/82-ALC4/2008	Party Name:BAYER CROPSOURCE LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01261/AM09/	RLA File :03/94/040/00689/AM09/	Lic.No/Date:0310493655 11.11.2008	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

45	Case No.:15/41/82-ALC4/2008	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved
	HQ File :01/82/050/01455/AM09/	RLA File :03/95/040/00796/AM08/	Lic.No/Date:0310494005 12.11.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/56/2009-PI-III dated 22.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Flecainide Acetate	1 Kg.	1.	2,2,2-Trifluoro Ethanol	1.41 kg
		2.	Aluminium Chloride	0.269 kg
		3.	Acetyl Chloride	0.360 kg
		4.	Sodium Hydroxide	0.365 kg
		5.	Sodium Hydrogen Sulphate	0.532 kg
		6.	Timethylamine	0.306 kg
		7.	Pivaloyl Chloride	0.367 kg
		8.	2-Aminomethyl Pyridine	0.289 kg
		9.	Sod. Carbonate	0.281 kg
		10.	Glacial Acetic Acid	2.80 kg
		11.	Ethylene Diamine Tetra Acetate	0.019 kg
		12.	Activated Charcoal	0.035 kg
		13.	Dimethyl Formamide	3.22 kg
		14.	Cyclohexane	4.79 kg
		15.	Methylene Chloride	7.14 kg
		16.	N,N-Dimethyl Acetamide	0.68 kg
		17.	Isopropyl Alcohol	1.78 kg
		18.	Di Isopropyl Ether	2.42 kg

RA concerned may take further necessary action as per above decision of NC.

46	Case No.:19/35/82-ALC4/2008	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01275/AM09/	RLA File :09/24/040/00287/AM09/	Lic.No/Date:0910035950 17.11.2008	Defer Date:29.12.2009
	Decision : Committee considered case as per agenda and in consultation with the representative of Department of Pharmaceuticals decided to call for the following information/documents from firm. 1. Purity of export product. 2. Production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 29.12.2009.			

47	Case No.:32/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01472/AM09/	RLA File :03/94/040/00791/AM09/	Lic.No/Date:0310494617 18.11.2008	Defer Date:29.12.2009
	Decision :Committee considered case as per agenda and decided to forward a copy of application to Ministry of FPI for their comments. It was also decided to call for Production and Consumption data certified by Central Excise Authority and E.P. copy of shipping Bills from the firm. Accordingly, case was deferred for 29.12.2009.			

48	Case No.:3/36/82-ALC4/2008	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01289/AM09/	RLA File :03/95/040/00676/AM09/	Lic.No/Date:0310494807 19.11.2008	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of C&PC.			

49	Case No.:30/35/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01286/AM09/	RLA File :07/24/040/00460/AM09/	Lic.No/Date:0710061156 19.11.2008	Defer Date:29.12.2009
	Decision : Committee decided to defer case for 29.12.2009 for reply from firm.			

50	Case No.:9/36/82-ALC4/2008	Party Name:SMRUTHI ORGANICS LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved
	HQ File :01/82/050/01295/AM09/	RLA File :31/24/040/00215/AM09/	Lic.No/Date:3110036143 20.11.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/60/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Norfloxacin	1 Kg.	1.	3-Chloro-4-Fluoro Aniline	0.95 kg
		2.	Piperazine Anhydrous	1.52 kg
		3.	EMME	1.41 kg
		4.	Dimethyl Sulphate	1.10 kg

RA concerned may take further necessary action as per above decision of NC.

51	Case No.:11/37/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved
	HQ File :01/82/050/01330/AM09/	RLA File :07/24/040/00477/AM09/	Lic.No/Date:0710061336 26.11.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/94/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Vitamin C Chewable tablet 500 mg	1 No.	1.	Sodium Ascorbate	357 mg
		2.	Ascorbic Acid	192.78 mg
		3.	Sodium Cyclamate	17.20 mg
		4.	Trusil organe flavor 171063	4.40 mg
		5.	Trusil nature identical orange flavor 173126	4.40 mg
		6.	Jaffa orange oil 510154 M	1.20 mg
		7.	500ml HDPE container	As per packing policy
		8.	85mm PP CAPS	As per packing policy
		9.	100ml HDPE container	As per packing policy
		10	CAP 95/400 Combo Cap Polywad with PPROP	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

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Case No.:23/37/82-ALC4/2008	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/01342/AM09/	RLA File :03/94/040/00775/AM09/	Lic.No/Date:0310496208 02.12.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/116/2009-PI-III dated 21.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Suppositories containing Anhydrous Phloroglucinol 150 mg each.	1 No.	1.	Anhydrous Phloroglucinol	119.034 mg
		2.	Trimethylphloroglucinol	153 mg
RA concerned may take further necessary action as per above decision of NC.				

53	Case No.:16/38/82-ALC4/2008	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01365/AM09/	RLA File :03/95/040/00621/AM09/	Lic.No/Date:0310496924 08.12.2008	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

54	Case No.:20/38/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01369/AM09/	RLA File :05/24/040/00574/AM09/	Lic.No/Date:0510232237 08.12.2008	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

55	Case No.:13/39/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status: Approved
	HQ File :01/82/050/01383/AM09/	RLA File :05/24/040/00527/AM09/	Lic.No/Date:0510232365 11.12.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/156/2008-PI-III dated 14.11.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin Calcium	1 Kg.	1.	(4R-Cis)-1,1,dimethylethyl-6-(2[2-(4-fluorophenyl)-5-(1, methylethyl)-3-phenyl-4[[(phenylamino)carbonyl]-1H-pyrrol-1-yl)ethyl]-2,2-dimethyl-1,3-dioxane-4-acetate (ATV-1)	1.26 kg
RA concerned may take further necessary action as per above decision of NC.				

56	Case No.:1/40/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01420/AM09/	RLA File :08/24/040/00187/AM09/	Lic.No/Date:0810076754 16.12.2008	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

57	Case No.:46/39/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01416/AM09/	RLA File :09/24/040/00352/AM09/	Lic.No/Date:0910036323 16.12.2008	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

58	Case No.:47/39/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01417/AM09/	RLA File :09/24/040/00355/AM09/	Lic.No/Date:0910036324 16.12.2008	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

59	Case No.:10/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01429/AM09/	RLA File :03/94/040/00871/AM09/	Lic.No/Date:0310498562 17.12.2008	Defer Date:01.12.2009
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/124/2009-PI-III dated 22.10.2009, decided to call for the following information from firm.			
	1. Stepwise complete chemical reactions showing molecular weight of each input and output product and % yield on molar basis. 2. Requirement and recovery of solvents at each step of manufacturing process. 3. Material balance of entire process.			

4. If the export product is drug intermediate, name of the bulk drug produced from it.
5. Complete chemical description of Enzymes used in the process, their technical catalogue, specific use in the process and justification for their quantitative requirement. Recovery of enzyme, if possible, may also be furnished.

Committee also decided to call the representative of the firm for personal hearing before the committee alongwith the above information/documents on 01.12.2009.

Accordingly, case was deferred for 01.12.2009.

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Case No.:11/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/01430/AM09/	RLA File :05/24/040/00568/AM09/	Lic.No/Date:0510232764 17.12.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/50/2009-PI-III dated 30.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Zidovudine USP from Azido Compound	1 Kg.	1.	1-(4-Azido-5-Trityloxymethyl-Tetrahydrofuran-2-yl)-5-methyl-1H-Pyrimidine-2,4-dione {Azido Compound}	2.00 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:8/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/01427/AM09/	RLA File :03/94/040/00873/AM09/	Lic.No/Date:0310498344 17.12.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/258/2008-PI-III dated 22.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl (3S)-3-Amino-3(2,4,6-Trifluorophenyl)butanoatel-tartrate salt (SCH-900511BC)	1 Kg.	1.	2,4,6-trifluoroacetophenone	1.07 kg
		2.	R-(+)-2 Methyl-2-Propanesulfinamide	0.855 kg
		3.	Titanium Tetracethylate	3.08 kg
RA concerned may take further necessary action as per above decision of NC.				

62	Case No.:35/41/82-ALC4/2008	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01475/AM09/	RLA File :22/24/040/00055/AM09/	Lic.No/Date:2210008528 24.12.2008	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

63	Case No.:3/42/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01481/AM09/	RLA File :08/24/040/00193/AM09/	Lic.No/Date:0810077034 30.12.2008	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

64	Case No.:4/42/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01482/AM09/	RLA File :22/24/040/00053/AM09/	Lic.No/Date:2210008550 30.12.2008	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

65	Case No.:7/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved																								
	HQ File :01/82/050/01485/AM09/	RLA File :05/24/040/00623/AM09/	Lic.No/Date:0510233580 30.12.2008																									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/154/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">Perindopril</td><td rowspan="6">1 Kg.</td><td>1.</td><td>Octahydro indole-2-carboxylic acid</td><td>1.00 kg</td></tr> <tr> <td>2.</td><td>L-norvaline</td><td>1.60 kg</td></tr> <tr> <td>3.</td><td>Acetonitrile</td><td>21.00 kg</td></tr> <tr> <td>4.</td><td>Activated Carbon</td><td>0.100 kg</td></tr> <tr> <td>5.</td><td>N,N'-Dicyclohexylcarbodiimide (DCC)</td><td>1.20 kg</td></tr> <tr> <td>6.</td><td>Hydroxy benzotrazole</td><td>1.00 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Perindopril	1 Kg.	1.	Octahydro indole-2-carboxylic acid	1.00 kg	2.	L-norvaline	1.60 kg	3.	Acetonitrile	21.00 kg	4.	Activated Carbon	0.100 kg	5.	N,N'-Dicyclohexylcarbodiimide (DCC)	1.20 kg	6.	Hydroxy benzotrazole
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																								
Perindopril	1 Kg.	1.	Octahydro indole-2-carboxylic acid	1.00 kg																								
		2.	L-norvaline	1.60 kg																								
		3.	Acetonitrile	21.00 kg																								
		4.	Activated Carbon	0.100 kg																								
		5.	N,N'-Dicyclohexylcarbodiimide (DCC)	1.20 kg																								
		6.	Hydroxy benzotrazole	1.00 kg																								

66	Case No.:20/42/82-ALC4/2008	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:34/82-ALC4/2009	Status:Case
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			17.11.2009	Deferred
	HQ File :01/82/050/01498/AM09/	RLA File :09/70/040/00215/AM09/	Lic.No/Date:0910036571 05.01.2009	Defer Date:29.12.2009
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 29.12.2009.			

67	Case No.:21/42/82-ALC4/2008	Party Name:BIOCHEMICAL & SYNTHETIC PRODUCTS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01499/AM09/	RLA File :09/24/040/00357/AM09/	Lic.No/Date:0910036573 05.01.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

68	Case No.:23/42/82-ALC4/2008	Party Name:ELDER PHARMACEUTICALS LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved										
	HQ File :01/82/050/01501/AM09/	RLA File :03/94/040/00905/AM09/	Lic.No/Date:0310501128 05.01.2009											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/144/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Carbocisteine</td><td>1 Kg.</td><td>1.</td><td>L-Cysteine Hcl Monohydrate</td><td>1.0941 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Carbocisteine	1 Kg.	1.	L-Cysteine Hcl Monohydrate	1.0941 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Carbocisteine	1 Kg.	1.	L-Cysteine Hcl Monohydrate	1.0941 kg										
	RA concerned may take further necessary action as per above decision of NC.													

69	Case No.:27/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01505/AM09/	RLA File :03/94/040/00904/AM09/	Lic.No/Date:0310501134 05.01.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of DC(MSME).			

70	Case No.:28/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01506/AM09/	RLA File :03/94/040/00920/AM09/	Lic.No/Date:0310501141 05.01.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of DC(MSME).			

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71	Case No.:29/42/82-ALC4/2008	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01507/AM09/	RLA File :03/94/040/00316/AM09/	Lic.No/Date:0310501151 05.01.2009	Defer Date:29.12.2009
	Decision :Committee considered case as per agenda and observed that RA/firm has been requested to furnish a copy of application, but the same has not been received so far. It was, therefore, decided to await application and defer the case for 29.12.2009.			

72	Case No.:23/43/82-ALC4/2008	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01532/AM09/	RLA File :05/24/040/00656/AM09/	Lic.No/Date:0510234079 06.01.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of C&PC.			

73	Case No.:13/43/82-ALC4/2008	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01522/AM09/	RLA File :31/24/040/00273/AM09/	Lic.No/Date:3110036930 07.01.2009	Defer Date:29.12.2009
	Decision :Committee considered case as per agenda and observed that the application was forwarded to Department of Pharmaceuticals on 02.03.2009, but the same was not traced out. It was, therefore, decided to forward another copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 29.12.2009			

74	Case No.:10/44/82-ALC4/2008	Party Name:KOPRAN LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01545/AM09/	RLA File :03/94/040/00538/AM09/	Lic.No/Date:0310502325 13.01.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

75	Case No.:25/43/82-ALC4/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01534/AM09/	RLA File :02/24/040/00248/AM09/	Lic.No/Date:0210122139 13.01.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of C&PC.			

76	Case No.:7/44/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01542/AM09/	RLA File :03/94/040/00931/AM09/	Lic.No/Date:0310502289	Defer

			13.01.2009	Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			
77	Case No.:9/44/82-ALC4/2008	Party Name:KOPRAN LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01544/AM09/	RLA File :03/94/040/00537/AM09/	Lic.No/Date:0310502324 13.01.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			
78	Case No.:4/44/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01539/AM09/	RLA File :09/24/040/00385/AM09/	Lic.No/Date:0910036721 15.01.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			
79	Case No.:5/44/82-ALC4/2008	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Deffered and Re-indexed
	HQ File :01/82/050/01540/AM09/	RLA File :09/24/040/00350/AM09/	Lic.No/Date:0910036722 15.01.2009	Defer Date:15.12.2009
	Decision :Committee decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 15.12.2009.			
80	Case No.:26/44/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	StatusCase Deferred
	HQ File :01/82/050/01561/AM09/	RLA File :22/24/040/00059/AM09/	Lic.No/Date:2210008587 16.01.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			
81	Case No.:21/44/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01556/AM09/	RLA File :05/24/040/00663/AM09/	Lic.No/Date:0510234650 19.01.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			
82	Case No.:22/44/82-ALC4/2008	Party Name:AKUMS DRUGS & PHARMACEUTICALS LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred

HQ File :01/82/050/01557/AM09/	RLA File :05/24/040/00665/AM09/	Lic.No/Date:0510234676 19.01.2009	Defer Date:15.12.2009
Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

83	Case No.:25/44/82-ALC4/2008	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01560/AM09/	RLA File :09/24/040/00288/AM09/	Lic.No/Date:0910036749 20.01.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

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Case No.:10/45/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/01574/AM09/	RLA File :09/24/040/00363/AM09/	Lic.No/Date:0910036805 22.01.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/155/2009-PI-III dated 03.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-Chloro-2-Trifluoro Acetyl Aniline Hcl	1 Kg.	1.	n-Butyl Lithium (15% in Hexane) As 100%	0.655 kg
		2.	N,N,N,N-tetramethyl ethylene diamine	0.556 kg
		3.	Pivaloyl Chloride	0.652 kg
		4.	Tri fluoroacetic acid	0.80 kg
		5.	n-Hexane	1.71 kg
		6.	Tetrahydrofuran	2.45 kg
RA concerned may take further necessary action as per above decision of NC.				

85	Case No.:5/45/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01569/AM09/	RLA File :07/24/040/00435/AM09/	Lic.No/Date:0710062501 22.01.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of C&PC.			

86	Case No.:8/45/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01572/AM09/	RLA File :09/24/040/00389/AM09/	Lic.No/Date:0910036803	Defer

				22.01.2009	Date:15.12.2009
Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.					

87	Case No.:12/45/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01576/AM09/	RLA File :09/24/040/00372/AM09/	Lic.No/Date:0910036817 23.01.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

88	Case No.:13/45/82-ALC4/2008	Party Name:MERCK LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
	HQ File :01/82/050/01577/AM09/	RLA File :03/95/040/00866/AM09/	Lic.No/Date:0310503731 23.01.2009		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/132/2009-PI-III dated 22.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	DL-Alpha Tocophenyl Acetate USP	1 Kg.	1.	2,3,5-Trimethyl Hhydroquinone	0.385 kg
		2.	Isophytol	0.738 kg	
RA concerned may take further necessary action as per above decision of NC.					

89	Case No.:6/46/82-ALC4/2008	Party Name:PIONEER LABORATORIES PVT. LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01588/AM09/	RLA File :11/24/040/00069/AM09/	Lic.No/Date:1110019460 23.01.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

90	Case No.:17/45/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved
	HQ File :01/82/050/01581/AM09/	RLA File :09/24/040/00332/AM09/	Lic.No/Date:0910036834 27.01.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/155/2009-PI-III dated 03.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Sodium Sterile and Flucloxacillin Sodium Sterile (1:1)	1 Kg.	1.	6-Amino Penicillanic Acid (6-APA)	6.6047 kg
		2.	2-Ethyl Hexanoic Acid	0.193 kg
		3.	2-Fluoro-6-chloro benzaldehyde	0.298 kg
		4.	Methyl Acetoacetate	0.464 kg
		5.	Pivaloyl Chloride	0.199 kg
		6.	Triethylamine	0.3575 kg
		7.	D(-) P-Hydroxy Phenyl Glycine base	0.283 kg
		8.	Hydroxylamine sulfate	0.167 kg
		9.	L-Aarginine	0.01 kg
		10.	Potassium Carbonate (anhydrous)	0.138 kg
		11.	Carbon Enoanticromos (Activated Carbon)	0.0027 kg
		12.	N,N-Dimethyl Acetamide	0.0597 kg
		13.	Isopropyl Alcohol	0.254 kg
		14.	Methanol	0.866 kg
		15.	Methyl Acetate	2.96 kg
		16.	Methylene Chloride	0.546 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:18/45/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/01582/AM09/	RLA File :09/24/040/00368/AM09/	Lic.No/Date:0910036835 27.01.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/155/2009-PI-III dated 03.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Topiramate	1 Kg.	1.	Methylethylidene fructopyranose	1.587 kg
		2.	Cyclohexane	2.64 kg
		3.	Methylene Chloride	4.41 kg
		4.	Carbon Enanticromos (Activated Carbon)	0.015 kg
RA concerned may take further necessary action as per above decision of NC.				

92	Case No.:3/46/82-ALC4/2008	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved
	HQ File :01/82/050/01585/AM09/	RLA File :08/24/040/00210/AM09/	Lic.No/Date:0810077671	

28.01.2009

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/178/2009-PI-III dated 12.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clindamycin Capsules 300 mg	1 No.	1.	Clindamycin Hcl	355.368 mg

RA concerned may take further necessary action as per above decision of NC.

93	Case No.:4/46/82-ALC4/2008	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01586/AM09/	RLA File :08/24/040/00211/AM09/	Lic.No/Date:0810077672 28.01.2009	Defer Date:29.12.2009
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 29.12.2009.			

94	Case No.:12/46/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01594/AM09/	RLA File :09/24/040/00384/AM09/	Lic.No/Date:0910036902 29.01.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

95	Case No.:13/46/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01595/AM09/	RLA File :09/24/040/00386/AM09/	Lic.No/Date:0910036903 29.01.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

96	Case No.:15/46/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01597/AM09/	RLA File :03/94/040/00985/AM09/	Lic.No/Date:0310504540 29.01.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of DIPP.			

97	Case No.:19/46/82-ALC4/2008	Party Name:KOPRAN LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred

	HQ File :01/82/050/01601/AM09/	RLA File :03/94/040/00986/AM09/	Lic.No/Date:0310504570 30.01.2009	Defer Date:15.12.2009
Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.				

98	Case No.:8/48/82-ALC4/2008	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01613/AM09/	RLA File :34/24/040/00200/AM09/	Lic.No/Date:3410023355 03.02.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

99	Case No.:6/48/82-ALC4/2008	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01611/AM09/	RLA File :09/24/040/00366/AM09/	Lic.No/Date:0910036958 04.02.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

100	Case No.:10/48/82-ALC4/2008	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01615/AM09/	RLA File :09/24/040/00367/AM09/	Lic.No/Date:0910036968 05.02.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

101	Case No.:11/48/82-ALC4/2008	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01616/AM09/	RLA File :09/24/040/00327/AM09/	Lic.No/Date:0910036969 05.02.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

102	Case No.:12/48/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved
	HQ File :01/82/050/01617/AM09/	RLA File :09/24/040/00382/AM09/	Lic.No/Date:0910036970 05.02.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/155/2009-PI-III dated 03.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sumatriptan Succinate	1 Kg.	1.	Triethyl Ortho formate	2.10 kg
		2.	Phosphorus Pentoxide	5.23 kg
		3.	Potassium Carbonate (Anhydrous)	8.37 kg
		4.	Activated Carbon (Carbon enoanticroms)	0.200 kg
		5.	Acetone	4.14 kg
		6.	Acetonitrile	0.77 kg
		7.	Chloroform	13.33 kg
		8.	Methanol	2.00 kg
		9.	Methylene Chloride	6.52 kg

RA concerned may take further necessary action as per above decision of NC.

103	Case No.:26/48/82-ALC4/2008	Party Name:T.C. HEALTH CARE PVT.LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01631/AM09/	RLA File :05/24/040/00645/AM09/	Lic.No/Date:0510235995 06.02.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

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Case No.:21/48/82-ALC4/2008	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/01626/AM09/	RLA File :34/24/040/00153/AM09/	Lic.No/Date:3410023427 09.02.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/140/2009-PI-III dated 21.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Oxytetracycline Base BP (Injectable Grade)	1 Kg.	1.	Oxytetracycline Hcl BP (non Injectable Grade)	1.135 kg
RA concerned may take further necessary action as per above decision of NC.				

105	Case No.:23/48/82-ALC4/2008	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01628/AM09/	RLA File :03/94/040/01007/AM09/	Lic.No/Date:0310506348 09.02.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

106	Case No.:34/48/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01639/AM09/	RLA File :09/24/040/00402/AM09/	Lic.No/Date:0910037046 11.02.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

107	Case No.:37/48/82-ALC4/2008	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01642/AM09/	RLA File :34/24/040/00199/AM09/	Lic.No/Date:3410023446 11.02.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

108	Case No.:1/49/82-ALC4/2008	Party Name:AVON ORGANICS LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01643/AM09/	RLA File :09/24/040/00416/AM09/	Lic.No/Date:0910037048 12.02.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

109	Case No.:3/49/82-ALC4/2008	Party Name:MEGA FINE PHARMA PVT.LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01645/AM09/	RLA File :03/95/040/00929/AM09/	Lic.No/Date:0310506992 12.02.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

110	Case No.:7/49/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01649/AM09/	RLA File :09/24/040/00412/AM09/	Lic.No/Date:0910037066 13.02.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

111	Case No.:21/49/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01663/AM09/	RLA File :03/94/040/01030/AM09/	Lic.No/Date:0310507849 18.02.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

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Case No.:25/49/82-ALC4/2008		Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED		Meet No/Date:34/82-ALC4/2009 17.11.2009		Status:Case Approved	
HQ File :01/82/050/01667/AM09/		RLA File :04/24/040/00251/AM09/		Lic.No/Date:0410102460 18.02.2009			
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/166/2009-PI-III dated 12.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
2-Fluoro-ara-adenine Triacetate		1 Kg.	1.	2-Amino Adenosine	3.43 kg		
			2.	Trifluoromethane Sulphonic Anhydride	0.94 kg		
			3.	Acetonitrile	1.51 kg		
			4.	Ethyl Acetate	7.80 kg		
			5.	Toluene	0.093 kg		
RA concerned may take further necessary action as per above decision of NC.							

113	Case No.:1/51/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01687/AM09/	RLA File :22/24/040/00066/AM09/	Lic.No/Date:2210008674 20.02.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

114	Case No.:10/51/82-ALC4/2008	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01696/AM09/	RLA File :22/24/040/00068/AM09/	Lic.No/Date:2210008686 25.02.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

115	Case No.:12/51/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved
	HQ File :01/82/050/01698/AM09/	RLA File :07/24/040/00632/AM09/	Lic.No/Date:0710063294 26.02.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/94/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per			

details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Vitamin C Chewable tablet 500 mg	1 No.	1.	Sodium Ascorbate	357 mg
		2.	Ascorbic Acid	192.78 mg
		3.	Sodium Cyclamate	17.20 mg
		4.	Trusil organe flavor 171063	4.40 mg
		5.	Trusil nature identical orange flavor 173126	4.40 mg
		6.	Jaffa orange oil 510154 M	1.20 mg
		7.	500ml HDPE container	As per packing policy
		8.	85mm PP CAPS	As per packing policy
		9.	100ml HDPE container	As per packing policy
		10	CAP 95/400 Combo Cap Polywad with PPROP	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

116	Case No.:13/51/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01699/AM09/	RLA File :07/24/040/00642/AM09/	Lic.No/Date:0710063296 26.02.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

117	Case No.:8/51/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
	HQ File :01/82/050/01694/AM09/	RLA File :09/24/040/00430/AM09/	Lic.No/Date:0910037213 26.02.2009		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/155/2009-PI-III dated 03.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

Cefdinir	1 No.	1.	Acetone	13.12 kg
		2.	Activated Carbon	0.100 kg
		3.	ATHAET	1.896 kg
		4.	Dimethyl formamide	0.865 kg
		5.	GCLE	2.44 kg
		6.	Methanol	4.68 kg
		7.	Methylene Chloride	16.88 kg
		8.	Potassium Carbonate	2.96 kg
		9.	Iodine	0.72 kg
		10.	Triethylamine	1.16 kg
		11.	Tetrahydrofuran	2.34 kg
		12.	Triphenyl Phosphine	3.26 kg

RA concerned may take further necessary action as per above decision of NC.

118	Case No.:14/54/82-ALC4/2008	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01716/AM09/	RLA File :22/24/040/00071/AM09/	Lic.No/Date:2210008712 11.03.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

119	Case No.:27/1/82-ALC4/2009	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01747/AM09/	RLA File :03/95/040/00982/AM09/	Lic.No/Date:0310511508 16.03.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

120	Case No.:7/1/82-ALC4/2009	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01727/AM09/	RLA File :31/24/040/00327/AM09/	Lic.No/Date:3110037707 17.03.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

121	Case No.:4/54/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Deferred
	HQ File :01/82/050/01706/AM09/	RLA File :07/24/040/00660/AM09/	Lic.No/Date:0710063727 19.03.2009	Defer Date:15.12.2009

Decision : Committee decided to defer case for 15.12.2009 for comments of Department of C&PC.

122	Case No.:13/1/82-ALC4/2009	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01733/AM09/	RLA File :34/24/040/00232/AM09/	Lic.No/Date:3410023787 20.03.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of C&PC.			

123	Case No.:42/1/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01762/AM09/	RLA File :03/94/040/01026/AM09/	Lic.No/Date:0310512522 20.03.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

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Case No.:49/1/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/01769/AM09/	RLA File :03/95/040/01002/AM09/	Lic.No/Date:0310513238 25.03.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/88/2004-Ch.II dated 09.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Zinc Ethyl Phenyl Dithiocarbamate (ZEPC)	1 Kg.	1.	N-Ethyl Aniline	0.587 kg
RA concerned may take further necessary action as per above decision of NC.				

125	Case No.:36/1/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/01756/AM09/	RLA File :34/24/040/00236/AM09/	Lic.No/Date:3410023843 26.03.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

126	Case No.:3/2/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
			Lic.No/Date:0510239349	

HQ File :01/82/050/00003/AM10/	RLA File :05/24/040/00686/AM09/	01.04.2009	Defer
Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			Date:15.12.2009

127	Case No.:6/2/82-ALC4/2009	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00006/AM10/	RLA File :03/95/040/01031/AM09/	Lic.No/Date:0310514144 01.04.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

128	Case No.:8/2/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00008/AM10/	RLA File :03/95/040/01035/AM09/	Lic.No/Date:0310514289 02.04.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

129	Case No.:9/2/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00009/AM10/	RLA File :03/94/040/01131/AM09/	Lic.No/Date:0310514341 02.04.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of DC(MSME).			

130	Case No.:1/3/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00013/AM10/	RLA File :03/94/040/01069/AM09/	Lic.No/Date:0310514552 03.04.2009	Defer Date:29.12.2009
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 29.12.2009.			

131	Case No.:2/3/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
	HQ File :01/82/050/00014/AM10/	RLA File :03/94/040/01020/AM09/	Lic.No/Date:0310514556 03.04.2009		
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/109/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

Hydroxy Chloroquine Sulphate	1 Kg.	1.	EMME	1.22 kg
		2.	Meta Chloro Aniline	0.718 kg
		3.	Toluene	0.702 kg
		4.	Methanol	5.045 kg
		5.	Hydroxyl Novaldiamine	1.06 kg
		6.	IPA	1.49 kg
		7.	Methylene Chloride	2.29 kg
		8.	Activated Carbon	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

132	Case No.:6/3/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00018/AM10/	RLA File :03/94/040/00007/AM10/	Lic.No/Date:0310515022 09.04.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

133	Case No.:10/4/82-ALC4/2009	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00031/AM10/	RLA File :03/95/040/00014/AM10/	Lic.No/Date:0310516148 17.04.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

134	Case No.:8/4/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00029/AM10/	RLA File :03/95/040/01007/AM09/	Lic.No/Date:0310516119 17.04.2009	Defer Date:29.12.2009
	Decision :Committee considered case as per agenda and in light of Department of C&PC letter No.14010/75/2008-Ch.II dated 08.06.2009, decided to call for the following information from firm. 1. Manufacturing process in brief. 2. Balanced chemical reactions showing all the reactants, product and by product with their molecular formula and molecular weight. 3. Stage wise % yield on mole weight basis alongwith justification. 4. Authentic/Printed technical literature in export of % yield or norms applied for import. 5. Justification for the requirement of 2.9 kg Glycerin for per kh of export item. 6. Production of export item till date and corresponding consumption of each import duty certified by CA. 7. Specific uses of export item supported with documentary evidence. Accordingly, case was deferred for 18.12.2009.			

135	Case No.:33/14/82-ALC4/2009	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00203/AM10/	RLA File :07/24/040/00003/AM10/	Lic.No/Date:0710064266 20.04.2009	Defer Date:15.12.2009
	Decision :Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

136	Case No.:1/5/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00034/AM10/	RLA File :09/24/040/00005/AM10/	Lic.No/Date:0910037716 22.04.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 29.12.2009 for comments of Department of C&PC.			

137	Case No.:5/5/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00038/AM10/	RLA File :34/24/040/00009/AM10/	Lic.No/Date:3410024019 22.04.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

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Case No.:6/5/82-ALC4/2009	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/00039/AM10/	RLA File :34/24/040/00007/AM10/	Lic.No/Date:3410024025 22.04.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/94/2002/Ch.II dated 09.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
60/40 Mixed Butyl Tin Chloride (containing 60% of Mono Butyl Tin Tri Chloride and 40% Di Butyl Tin Oxide)	1 Kg.	1.	Tin Ingots	0.447 kg
		2.	Aluminium Granules	0.048 kg
		3.	1 Butene	0.368 kg
RA concerned may take further necessary action as per above decision of NC.				

139	Case No.:13/5/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
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	HQ File :01/82/050/00046/AM10/	RLA File :03/94/040/00024/AM10/	Lic.No/Date:0310517091 24.04.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

140	Case No.:14/5/82-ALC4/2009	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00047/AM10/	RLA File :04/24/040/00002/AM10/	Lic.No/Date:0410104217 24.04.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

141	Case No.:18/5/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00051/AM10/	RLA File :05/24/040/00019/AM10/	Lic.No/Date:0510240287 24.04.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

142	Case No.:19/5/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00052/AM10/	RLA File :05/24/040/00015/AM10/	Lic.No/Date:0510240292 24.04.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

143	Case No.:20/5/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00053/AM10/	RLA File :05/24/040/00014/AM10/	Lic.No/Date:0510240296 24.04.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

144	Case No.:20/14/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00190/AM10/	RLA File :09/24/040/00044/AM10/	Lic.No/Date:0910037841 05.05.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

145	Case No.:26/14/82-ALC4/2009	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case
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HQ File :01/82/050/00196/AM10/	RLA File :22/24/040/00003/AM10/	Lic.No/Date:2210008912 11.05.2009	Deferred Defer Date:15.12.2009
Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

146	Case No.:2/8/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00097/AM10/	RLA File :03/94/040/00976/AM09/	Lic.No/Date:0310519346 12.05.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of C&PC.			

147	Case No.:10/8/82-ALC4/2009	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00105/AM10/	RLA File :03/94/040/00029/AM10/	Lic.No/Date:0310519664 13.05.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

148	Case No.:5/8/82-ALC4/2009	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00100/AM10/	RLA File :09/24/040/00046/AM10/	Lic.No/Date:0910037897 13.05.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of C&PC.			

149	Case No.:7/8/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00102/AM10/	RLA File :07/24/040/00053/AM10/	Lic.No/Date:0710064718 13.05.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

150	Case No.:9/8/82-ALC4/2009	Party Name:ANUH PHARMA LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved
	HQ File :01/82/050/00104/AM10/	RLA File :03/94/040/01058/AM09/	Lic.No/Date:0310519657 13.05.2009	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 33/87 meeting held on 07.12.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items

	Betamethasone Acetate	1 Kg.	1.	Betamethasone Base	1.00 kg
RA concerned may take further necessary action as per above decision of NC.					

151	Case No.:11/8/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00106/AM10/	RLA File :04/24/040/00021/AM10/	Lic.No/Date:0410104603 15.05.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

152	Case No.:12/8/82-ALC4/2009	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00107/AM10/	RLA File :03/94/040/00078/AM10/	Lic.No/Date:0310520090 15.05.2009	Defer Date:15.12.2009
	Decision : Committee decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 15.12.2009.			

153	Case No.:13/8/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved
	HQ File :01/82/050/00108/AM10/	RLA File :03/94/040/00099/AM10/	Lic.No/Date:0310520091 15.05.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/212/2008-PI-III dated 20.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Metoprolol Succinate	1 Kg.	1.	Para Methoxy Ethyl Phenol
			2.	Epichlorohydrine
			3.	Mono Isopropyl Amine
RA concerned may take further necessary action as per above decision of NC.				

154	Case No.:15/8/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved
	HQ File :01/82/050/00110/AM10/	RLA File :03/94/040/00060/AM10/	Lic.No/Date:0310520197 18.05.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007/Ch.II dated 06.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by			

firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DTPA Potassium (DTPA K 5-Liquid) Active Content = 40%	1 Kg.	1.	DETA (Diethylene Triamine)	0.125 kg

RA concerned may take further necessary action as per above decision of NC.

155	Case No.:18/8/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00113/AM10/	RLA File :04/24/040/00035/AM10/	Lic.No/Date:0410104715 19.05.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

156	Case No.:2/9/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00115/AM10/	RLA File :05/24/040/00091/AM10/	Lic.No/Date:0510241724 19.05.2009	Defer Date:15.12.2009
	Decision :Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.			

157	Case No.:2/10/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00126/AM10/	RLA File :07/24/040/00052/AM10/	Lic.No/Date:0710064909 21.05.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of C&PC.			

158	Case No.:7/9/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00120/AM10/	RLA File :04/24/040/00040/AM10/	Lic.No/Date:0410104760 21.05.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

159	Case No.:8/9/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00121/AM10/	RLA File :03/94/040/00116/AM10/	Lic.No/Date:0310520649	Defer

		21.05.2009	Date:15.12.2009
Decision : Committee decided to defer case for 15.12.2009 for comments of DIPP.			

160	Case No.:9/9/82-ALC4/2009	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00122/AM10/	RLA File :03/95/040/00057/AM10/	Lic.No/Date:0310520741 21.05.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

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Case No.:28/19/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Approved	
HQ File :01/82/050/00406/AM10/	RLA File :34/24/040/00027/AM10/	Lic.No/Date:3410024237 25.05.2009		
Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 43/82 meeting held on 20.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Chloromethyl-3,5-Dimethyl-4-Methoxy Pyridine Hydrochloride	1 Kg.	1.	3,5 Lutidine	1.77 kg
		2.	Toluene	5.20 kg
		3.	Methanol	4.14 kg
		4.	Acetone	Not used in process. Hence not allowed.
		5.	Activated Carbon	0.100 kg
		6.	Ammonium Persulphates	2.43 kg
RA concerned may take further necessary action as per above decision of NC.				

162	Case No.:6/10/82-ALC4/2009		Party Name:RANBAXY LABORATORIES LTD		Meet No/Date:34/82-ALC4/2009 17.11.2009		Status:Case Approved	
	HQ File :01/82/050/00130/AM10/		RLA File :05/24/040/00103/AM10/		Lic.No/Date:0510242152 25.05.2009			
	Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 48/82 meeting held on 17.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product		

	Volini Gel 30 gm tube (Each tube contains 1.5 gm Racemethol)	1 No.	1.	Raccmenthol	1.575 gm/30 gm tube
RA concerned may take further necessary action as per above decision of NC.					

163	Case No.:10/10/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00134/AM10/	RLA File :09/24/040/00060/AM10/	Lic.No/Date:0910038017 26.05.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of C&PC.			

164	Case No.:11/10/82-ALC4/2009	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00135/AM10/	RLA File :35/24/040/00004/AM10/	Lic.No/Date:3510026736 26.05.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of DIPP.			

165	Case No.:7/10/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00131/AM10/	RLA File :03/94/040/00136/AM10/	Lic.No/Date:0310521306 26.05.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of DC(MSME).			

166	Case No.:8/10/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00132/AM10/	RLA File :03/94/040/00137/AM10/	Lic.No/Date:0310521317 26.05.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of DC(MSME).			

167	Case No.:9/10/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00133/AM10/	RLA File :03/94/040/00059/AM10/	Lic.No/Date:0310521318 26.05.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of DC(MSME).			

168	Case No.:13/10/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00137/AM10/	RLA File :09/24/040/00055/AM10/	Lic.No/Date:0910038020 28.05.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

169	Case No.:14/10/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00138/AM10/	RLA File :09/24/040/00036/AM10/	Lic.No/Date:0910038023 28.05.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

170	Case No.:15/10/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00139/AM10/	RLA File :09/24/040/00041/AM10/	Lic.No/Date:0910038025 28.05.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

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Case No.:16/10/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/00140/AM10/	RLA File :07/24/040/00068/AM10/	Lic.No/Date:0710065057 28.05.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/94/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Vitamin C Chewable tablet 500 mg	1 No.	1.	Sodium Ascorbate	357 mg
		2.	Ascorbic Acid	192.78 mg
		3.	Sodium Cyclamate	17.20 mg
		4.	Trusil organe flavor 171063	4.40 mg
		5.	Trusil nature identical orange flavor 173126	4.40 mg
		6.	Jaffa orange oil 510154 M	1.20 mg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:1/13/82-ALC4/2009	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved													
HQ File :01/82/050/00141/AM10/	RLA File :04/24/040/00286/AM09/	Lic.No/Date:0410105027 02.06.2009														
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/96/2008-PI-III dated 30.10.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">Allylestrenol</td><td rowspan="2">1 kg</td><td>1.</td><td>19-Nor-Androstenedione (Estr-4-ENE-3,17,Dione)</td><td>1.45 kg</td></tr><tr><td>2.</td><td>1,2 Ethanedithiol</td><td>0.53 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Allylestrenol	1 kg	1.	19-Nor-Androstenedione (Estr-4-ENE-3,17,Dione)	1.45 kg	2.	1,2 Ethanedithiol	0.53 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Allylestrenol	1 kg	1.	19-Nor-Androstenedione (Estr-4-ENE-3,17,Dione)	1.45 kg												
		2.	1,2 Ethanedithiol	0.53 kg												
RA concerned may take further necessary action as per above decision of NC.																

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Case No.:2/13/82-ALC4/2009	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/00142/AM10/	RLA File :07/24/040/00075/AM10/	Lic.No/Date:0710065132 02.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/82/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paracetamol 450 mg + Caffeine 30 mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Yellow Amstead 14037	1.632 mg
Paracetamol 450 mg + Caffeine 45 mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Quiolin Yellow Lake	4.56 mg
		3.	Colour Quilolin Yellow WS	2.43 mg
Paracetamol 450 mg + Caffeine 50 mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Yellow Amstead 14037	Do not tally with master batch formula and hence not allowed
Paracetamol 450 mg + Caffeine 45 mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Green Appble Deep F 1569	2.00 mg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:3/13/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/00143/AM10/	RLA File :07/24/040/00076/AM10/	Lic.No/Date:0710065139 02.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/94/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clindamycin Capsules 150 mg	1 No.	1.	Clindamycin Hcl BP	173.53 mg
Clindamycin Capsules 300 mg	1 No.	1.	Clindamycin Hcl BP	347.06 mg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:4/13/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/00144/AM10/	RLA File :07/24/040/00079/AM10/	Lic.No/Date:0710065140 02.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/94/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lyophilized Powder for Injection of disodium adenosine triphosphate trihydrate + cocarboxylase + Nicotinamide + glycine with Vitamin B12	3 ml ampule	1.	Disodium Adenosin Triphosphate Trihydrate	11.00 mg/3 ml ampule
		2.	Cocaboxylase	55.0 mg/3ml ampule
		3.	Empty Vials	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

176	Case No.:6/30/82-ALC4/2009	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00607/AM10/	RLA File :03/94/040/00143/AM10/	Lic.No/Date:0310522289 02.06.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

177	Case No.:9/13/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00149/AM10/	RLA File :03/94/040/00063/AM10/	Lic.No/Date:0310522513 03.06.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of DC(MSME)..			

178	Case No.:16/13/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00156/AM10/	RLA File :05/24/040/00129/AM10/	Lic.No/Date:0510243123 05.06.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

179	Case No.:17/13/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00157/AM10/	RLA File :05/24/040/00046/AM10/	Lic.No/Date:0510243222 08.06.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

180	Case No.:18/13/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00158/AM10/	RLA File :05/24/040/00132/AM10/	Lic.No/Date:0510243226 08.06.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

181	Case No.:19/13/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00159/AM10/	RLA File :05/24/040/00133/AM10/	Lic.No/Date:0510243230 08.06.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

182	Case No.:21/13/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00161/AM10/	RLA File :05/24/040/00134/AM10/	Lic.No/Date:0510243231 08.06.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

183	Case No.:25/13/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00165/AM10/	RLA File :05/24/040/00047/AM10/	Lic.No/Date:0510243291 08.06.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

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Case No.:7/30/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/00608/AM10/	RLA File :31/24/040/00028/AM10/	Lic.No/Date:3110038692 08.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2006/Ch.II dated 12.09.2006, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Morpholine	1 Kg.	1.	Diethylene Glycol	1.354 kg
		2.	Ammonia Anhydrous	0.217 kg
		3.	Morpholine Catalyst	Not Allowed as no details furnished
RA concerned may take further necessary action as per above decision of NC.				

185	Case No.:13/13/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00153/AM10/	RLA File :03/95/040/00994/AM09/	Lic.No/Date:0310523242 09.06.2009	Defer Date:29.12.2009
	Decision :Committee considered case as per agenda and decided to call for Production and Consumption data certified by Central Excise Authority and E.P. copy of Shipping Bills from the firm. Accordingly, the case was deferred for 29.12.2009.			

186	Case No.:26/13/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00166/AM10/	RLA File :05/24/040/00112/AM10/	Lic.No/Date:0510243367 09.06.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

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Case No.:20/13/82-ALC4/2009	Party Name:OMKROWN PHARMA CHEM PVT LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/00160/AM10/	RLA File :07/24/040/00086/AM10/	Lic.No/Date:0710065319 10.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.14010/72/2007-Ch.II dated 20.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1,1,1 Tris (4-Hydroxy Phenyl) Ethane	1 Kg	1.	Acetyl Acetone	0.750 kg
		2.	Phenol	1.200 kg
		3.	Sodium Borohydride	0.003 kg
		4.	3-Mercapto Propionic Acid	0.290 kg
RA concerned may take further necessary action as per above decision of NC.				

188	Case No.:23/13/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00163/AM10/	RLA File :09/24/040/00018/AM10/	Lic.No/Date:0910038170 10.06.2009	Defer Date:15.12.2009
	Decision :Committee decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 15.12.2009.			

189	Case No.:25/18/82-ALC4/2009	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00299/AM10/	RLA File :03/95/040/00072/AM10/	Lic.No/Date:0310523436 10.06.2009	Defer Date:29.12.2009
	Decision : Committee decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 29.12.2009.			

190	Case No.:28/13/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00168/AM10/	RLA File :03/94/040/00206/AM10/	Lic.No/Date:0310523657 11.06.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

191	Case No.:29/13/82-ALC4/2009	Party Name:CIPLA LIMITED		Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00169/AM10/	RLA File :03/94/040/00207/AM10/		Lic.No/Date:0310523667	Defer

			11.06.2009	Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of DIPP.			
192	Case No.:30/13/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00170/AM10/	RLA File :07/24/040/00103/AM10/	Lic.No/Date:0710065349 11.06.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			
193	Case No.:21/19/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00399/AM10/	RLA File :09/24/040/00075/AM10/	Lic.No/Date:0910038244 16.06.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			
194	Case No.:22/19/82-ALC4/2009	Party Name:ACACIA LIFE SCIENCES PVT LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00400/AM10/	RLA File :09/24/040/00001/AM10/	Lic.No/Date:0910038246 16.06.2009	Defer Date:15.12.2009
	Decision : Committee decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 15.12.2009.			
195	Case No.:23/19/82-ALC4/2009	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00401/AM10/	RLA File :09/24/040/00069/AM10/	Lic.No/Date:0910038245 16.06.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			
196	Case No.:24/24/82-ALC4/2009	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved
	HQ File :01/82/050/00521/AM10/	RLA File :11/24/040/00008/AM10/	Lic.No/Date:1110020502 16.06.2009	
	Decision : Withdrawn as the case has already been approved in 32/82 meeting held on 03.11.2009.			
197	Case No.:26/19/82-ALC4/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/93/2007/Ch.III dated 17.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
STERO PE (AZ) (2-Phenoxy Ethanol/Phenol 1 mole ethoxylate)	1 Kg.	1.	Phenol	0.690 kg
		2.	Ethylene Oxide	0.325 kg
STEROL 1307 (TRI Decyl Alcohol 5 mole Ethoxylate/Tri Decyl Alcohol 5 moleethoxylate)	1 Kg.	1.	Iso Tri Decanol (ITDA)	0.485 kg
		2.	Ethylene Oxide	0.534 kg
STEROQUAT 7 (Copolymer of acrylamide & dialyldimethylammonium chloride/Contents DADMAC(65%) & Acrylamide)	1 Kg.	1.	Dadmac (65%)	0.106 kg
		2.	Acrylamide	0.030 kg
Casol 40 EO (Polyoxethylene Tri glyceride Ricinoleic Acid/Tri Glyceride Ricinoleic Acid 50 mole Ethoxylate]	1 kg.	1.	Ethylene Oxide	0.717 kg
STEROL 1327 (Tri Decyl Alochol (23) Ethoxylate/Tri Decyl alcohol 23 mole, ethoxylate)	1 Kg.	1.	Iso Tri Decanol (ITDA)	0.168 kg
		2.	Ethylene Oxide	0.851 kg
STERO NC 100 (Nonyl Phenol Polyglycol Ether/Nonyl Phenol 9.5 mole ethoxylate)	1 Kg.	1.	Nonyl Phenol	0.351 kg
		2.	Ethylene Oxide	0.668 kg
STERO CARE EGDS (Ethylene Glycol Distearate)	1 Kg.	1.	Stearic acid	0.975 kg
		2.	Mono Ethylene Glycol	0.106 kg
STERO NC 150 (Nonyl Phenol Polyglyco Ether/Nonyl Phenol 13 mole ethoxylate)	1 Kg.	1.	Nonyl Phenol	0.283 kg
		2.	Ethylene Oxide	0.736 kg
STERO CARE EW (CPH) [Mixture containing Cetostearyl alcohol 20 mole ethoxylate 20% & 80% Cetostearyl Alcohol]	1 Kg.	1.	Ceto Stearyl Alcohol	0.820 kg
		2.	Ethylene Oxide	0.158 kg
STERO CO 360 (Polyoxyethylene Triglyceride Ricinoleic Acid/Triglyceride Ricinoleic Acid 36 mole ethoxylate)	1 Kg.	1.	Ethylene Oxide	0.652 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:50/14/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/00220/AM10/	RLA File :03/95/040/00163/AM10/	Lic.No/Date:0310524509 17.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/42/2009/Ch.II dated 09.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Aromatic Derivative of Diphenylamine (QUREANTI ADA) (Cumylated Diphenyl Amine/(4,4-Dimethyl Benzyl)-Diphenyl Amine)	1 Kg.	1.	Diphenyl Amine	0.464 kg
RA concerned may take further necessary action as per above decision of NC.				

199	Case No.:30/19/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00408/AM10/	RLA File :22/24/040/00015/AM10/	Lic.No/Date:2210009018 22.06.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

200	Case No.:13/19/82-ALC4/2009	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00391/AM10/	RLA File :03/95/040/00153/AM10/	Lic.No/Date:0310526342 29.06.2009	Defer Date:29.12.2009
	Decision :Committee decided to call for a copy of application, copy of advance authorization, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.			

201	Case No.:27/15/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved
	HQ File :01/82/050/00256/AM10/	RLA File :07/24/040/00124/AM10/	Lic.No/Date:0710065661 29.06.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O.			

No.35011/94/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Vitamin C Chewable tablet 500 mg	1 No.	1.	Sodium Ascorbate	357 mg
		2.	Ascorbic Acid	192.78 mg
		3.	Sodium Cyclamate	17.20 mg
		4.	Trusil organe flavor 171063	4.40 mg
		5.	Trusil nature identical orange flavor 173126	4.40 mg
		6.	Jaffa orange oil 510154 M	1.20 mg
		7.	500ml HDPE container	As per packing policy
		8.	85mm PP CAPs	As per packing policy
		9.	1000ml HDPE container	As per packing policy
		10.	Cap 95/400 Combo Cap Polywad with PPROP	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

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Case No.:1/26/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/00533/AM10/	RLA File :03/95/040/00111/AM10/	Lic.No/Date:0310526688 01.07.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/40/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefprozil	1 Kg.	1.	7-Phenylacetamido-3-chloromethyl Cephalosporanic Acid P-Methoxybenzyl Ester (GCLE)	3.238 kg
		2.	D(-) Alpha Parahydroxy Phenylglycine Methyl Potassium Dane Salt (M.K.)	1.050 kg
		3.	Acetone	2.41 kg

		4.	Dimethylaniline	0.25 kg
		5.	Methanol	0.68 kg
		6.	Methylene Chloride	21.74 kg
		7.	Dimethyl Formamide	4.91 kg
		8.	Hexamethyl Disilazane	0.42 kg
		9.	Trimethyl Chlorosilane	0.273 kg
		10.	Ethyl Acetate	1.92 kg
		11.	N,O-Bis (Trimethyl Silyl) Acetamide	0.004 kg
		12.	Ethyl Chloro Formate	0.398 kg
		13.	Trifluoro Acetic Acid	2.986 kg
		14.	Isopropyl Alcohol	7.38 kg
		15.	Triphenyl Phosphine	1.851 kg
		16.	Phosphorous Pentachloride (PCL5)	1.571 kg
		17.	Activated Carbon	0.100 kg
		18.	Caustic Soda	1.63 kg
		19.	Celite	Not allowed
		20.	Sodium Hydrosulphite	0.004 kg
RA concerned may take further necessary action as per above decision of NC.				

203	Case No.:24/19/82-ALC4/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved																	
	HQ File :01/82/050/00402/AM10/	RLA File :03/95/040/00212/AM10/	Lic.No/Date:0310526937 02.07.2009																		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/93/2007/Ch.III dated 17.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																				
	<table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td rowspan="2">STERO MDEA (n-Methyl Di Ethanol Amine/MMEA 1 mole etthoxylate)</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Mono Methyl Ethanol Amine</td><td>0.643 kg</td></tr> <tr> <td>2.</td><td>Ethylene Oxide</td><td>0.300 kg</td></tr> <tr> <td>STERO MEA (Mono Ethanol Amine) (Purity 99%)</td><td>1 Kg.</td><td>1.</td><td>Mono Ethano Amine (Purity 90% max.)</td><td>1.100 kg</td></tr> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	STERO MDEA (n-Methyl Di Ethanol Amine/MMEA 1 mole etthoxylate)	1 Kg.	1.	Mono Methyl Ethanol Amine	0.643 kg	2.	Ethylene Oxide	0.300 kg	STERO MEA (Mono Ethanol Amine) (Purity 99%)	1 Kg.	1.	Mono Ethano Amine (Purity 90% max.)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																	
STERO MDEA (n-Methyl Di Ethanol Amine/MMEA 1 mole etthoxylate)	1 Kg.	1.	Mono Methyl Ethanol Amine	0.643 kg																	
		2.	Ethylene Oxide	0.300 kg																	
STERO MEA (Mono Ethanol Amine) (Purity 99%)	1 Kg.	1.	Mono Ethano Amine (Purity 90% max.)	1.100 kg																	
RA concerned may take further necessary action as per above decision of NC.																					

204	Case No.:27/19/82-ALC4/2009	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred

	HQ File :01/82/050/00405/AM10/	RLA File :09/24/040/00113/AM10/	Lic.No/Date:0910038400 02.07.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

205	Case No.:15/19/82-ALC4/2009	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00393/AM10/	RLA File :03/95/040/00220/AM10/	Lic.No/Date:0310527397 06.07.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of C&PC.			

206	Case No.:19/19/82-ALC4/2009	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00397/AM10/	RLA File :03/95/040/00206/AM10/	Lic.No/Date:0310527638 07.07.2009	Defer Date:15.12.2009
	Decision :Committee considered case as per agenda and observed that the written comments forwarded by Department of C&PC vide their U.O. No.14010/42/2009-Ch.II dated 17.11.2009 seems not to be in order. It was, therefore, decided to refer back the written comments to Department of C&PC. Accordingly, case was deferred for 15.12.2009.			

207	Case No.:16/19/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00394/AM10/	RLA File :08/24/040/00072/AM10/	Lic.No/Date:0810081332 08.07.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

208	Case No.:1/19/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00379/AM10/	RLA File :03/95/040/00170/AM10/	Lic.No/Date:0310530722 27.07.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

209	Case No.:13/34/82-ALC4/2009	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved
	HQ File :01/82/050/00658/AM10/	RLA File :03/95/040/00168/AM10/	Lic.No/Date:0310531013 28.07.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

210	Case No.:4/19/82-ALC4/2009	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00382/AM10/	RLA File :03/94/040/00307/AM10/	Lic.No/Date:0310531016 28.07.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of C&PC.			

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Case No.:5/19/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/00383/AM10/	RLA File :03/95/040/00157/AM10/	Lic.No/Date:0310531031 28.07.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 2/82 meeting held on 14.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Polyethylene Glycol 1500 (PEG 1500)	1 MT.	1.	Polyethylene Glycol 400	0.2545 MT
		2.	Ethylene Oxide	0.7655 MT
RA concerned may take further necessary action as per above decision of NC.				

212	Case No.:10/19/82-ALC4/2009	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved									
	HQ File :01/82/050/00388/AM10/	RLA File :03/95/040/00278/AM10/	Lic.No/Date:0310531299 29.07.2009										
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 03/82 meeting held on 21.04.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Orlistat Pellets 50%</td><td>1 Kg.</td><td>1.</td><td>Orlistat</td><td>0.505 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Orlistat Pellets 50%	1 Kg.	1.	Orlistat
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Orlistat Pellets 50%	1 Kg.	1.	Orlistat	0.505 kg									
RA concerned may take further necessary action as per above decision of NC.													

213	Case No.:6/19/82-ALC4/2009	Party Name:SRIDHANADA LABORATORIES	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00384/AM10/	RLA File :09/24/040/00142/AM10/	Lic.No/Date:0910038725 29.07.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

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214	Case No.:7/19/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved									
	HQ File :01/82/050/00385/AM10/	RLA File :03/94/040/00361/AM10/	Lic.No/Date:0310531249 29.07.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/32/2009/Ch.II dated 17.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Methyl Paraben Sodium (4-Hydroxy Benzoic Acid Methyl Ester Sodium Salt)</td><td>1 Kg.</td><td>1.</td><td>Para hydroxyl Benzoic Acid</td><td>0.979 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Methyl Paraben Sodium (4-Hydroxy Benzoic Acid Methyl Ester Sodium Salt)	1 Kg.	1.	Para hydroxyl Benzoic Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Methyl Paraben Sodium (4-Hydroxy Benzoic Acid Methyl Ester Sodium Salt)	1 Kg.	1.	Para hydroxyl Benzoic Acid	0.979 kg									

215	Case No.:8/19/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved									
	HQ File :01/82/050/00386/AM10/	RLA File :03/94/040/00362/AM10/	Lic.No/Date:0310531260 29.07.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/32/2009/Ch.II dated 17.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Para Ethoxy Ethyl Benzoate</td><td>1 Kg.</td><td>1.</td><td>Para hydroxyl Benzoic Acid</td><td>0.774 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Para Ethoxy Ethyl Benzoate	1 Kg.	1.	Para hydroxyl Benzoic Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Para Ethoxy Ethyl Benzoate	1 Kg.	1.	Para hydroxyl Benzoic Acid	0.774 kg									

216	Case No.:9/19/82-ALC4/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved												
	HQ File :01/82/050/00387/AM10/	RLA File :03/94/040/00105/AM10/	Lic.No/Date:0310531266 29.07.2009													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/94/2006/Ch.II dated 27.02.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Phenoxy Ethanol</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Phenol</td><td>0.690 kg</td></tr> <tr> <td>2.</td><td>Ethylene Oxide</td><td>0.325 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Phenoxy Ethanol	1 Kg.	1.	Phenol	0.690 kg	2.	Ethylene Oxide
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Phenoxy Ethanol	1 Kg.	1.	Phenol	0.690 kg												
		2.	Ethylene Oxide	0.325 kg												

RA concerned may take further necessary action as per above decision of NC.

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Case No.:29/19/82-ALC4/2009	Party Name:PRIVI ORGANICS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/00407/AM10/	RLA File :03/95/040/00259/AM10/	Lic.No/Date:0310531440 30.07.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/172/2002/Ch.III dated 06.03.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amber Fleur (2,3,8,8-Tetramethyl 1,2,3,4,5,6,7,8-Octohydro-2- Napthalenyl Methyl Ketone	1 Kg.	1.	Myrcene 80%	1.00 kg
		2.	Methyl Ethyl Ketone	0.600 kg
		3.	Toluene	0.02 kg
RA concerned may take further necessary action as per above decision of NC.				

218	Case No.:32/19/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00410/AM10/	RLA File :09/24/040/00135/AM10/	Lic.No/Date:0910038751 31.07.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

219	Case No.:33/19/82-ALC4/2009	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00411/AM10/	RLA File :04/24/040/00098/AM10/	Lic.No/Date:0410106590 31.07.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

220	Case No.:14/20/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved
	HQ File :01/82/050/00425/AM10/	RLA File :09/24/040/00159/AM10/	Lic.No/Date:0910038841 06.08.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/199/2008-PI-III dated 25.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tetrazol Aldehyde	1 Kg.	1.	Orthotoluyyl Benzonitrile	0.95 kg
		2.	1,3-Dibromo 5,5-Dimethyl Hydantoin	0.57 kg
		3.	2-N-Butyl-4-Chloro-5-formyl imidazole	0.62 kg
		4.	Tributyl Tin Chloride	1.65 kg
		5.	Methyl Isobutyl Ketone	1.43 kg
		6.	Acetonitrile	1.43 kg
		7.	Azobis Isobutyronitrile	0.076 kg

RA concerned may take further necessary action as per above decision of NC.

221	Case No.:1/21/82-ALC4/2009	Party Name:WOCKHARDT LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00428/AM10/	RLA File :03/95/040/00263/AM10/	Lic.No/Date:0310532916 07.08.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

222

Case No.:8/34/82-ALC4/2009	Party Name:VIPUL DYE CHEM LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/00653/AM10/	RLA File :03/95/040/00266/AM10/	Lic.No/Date:0310533473 12.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/51/2009-Ch.II dated 15.09.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-Chloro Ortho Toluidine	1 Kg.	1.	Ortho Toluidine	1.615 kg
		2.	Poassium Hydroxide (Caustic Potash)	3.754 kg
		3.	Mono Chloro Benzene	1.212 kg
RA concerned may take further necessary action as per above decision of NC.				

223	Case No.:9/34/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00654/AM10/	RLA File :22/24/040/00021/AM10/	Lic.No/Date:2210009180 20.08.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

224	Case No.:10/34/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00655/AM10/	RLA File :09/24/040/00150/AM10/	Lic.No/Date:0910039074 27.08.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

225

Case No.:12/34/82-ALC4/2009	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/00657/AM10/	RLA File :13/24/040/00015/AM10/	Lic.No/Date:1310029879 27.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.15022/9/2009-Ch.II dated 05.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Fenoxanil (N-(1-Cyano-1,2 dimethyl Propyl)-2-(2,4-dichlorophenoxy) Propionamide	1 Kg.	1.	2-(2,4-Dichlorophenoxy) Propionic Acid	0.814 kg
		2.	2-Amino-2,3-Dimethyl Butyronitrile (85% in Toluene)	0.645 kg
		3.	Heptane	0.897 kg
		4.	Toluene	0.153 kg
		5.	Caustic Soda Lye (47%)	1.270 kg
RA concerned may take further necessary action as per above decision of NC.				

226	Case No.:2/26/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00534/AM10/	RLA File :09/24/040/00185/AM10/	Lic.No/Date:0910039258 09.09.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of C&PC.			

227	Case No.:3/26/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00535/AM10/	RLA File :05/24/040/00298/AM10/	Lic.No/Date:0510248980 09.09.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

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228	Case No.:4/26/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00536/AM10/	RLA File :03/94/040/00486/AM10/	Lic.No/Date:0310536937 10.09.2009	Defer Date:29.12.2009
	Decision : Committee decided to defer case for 29.12.2009 for comments of Department of Pharmaceuticals.			

229	Case No.:5/26/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00537/AM10/	RLA File :03/94/040/00449/AM10/	Lic.No/Date:0310537058 10.09.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 29.12.2009 for comments of Department of Pharmaceuticals.			

230	Case No.:6/26/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved
	HQ File :01/82/050/00538/AM10/	RLA File :03/95/040/00211/AM10/	Lic.No/Date:0310537063 10.09.2009	

Decision : Committee considered case as per agenda and light of earlier decision taken in 38/09 meeting held on 16.12.2008 and in consultation with technical authority present in meeting decided to revise the norms as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rifampicin 450 mg. Capsules [Rifampicin 459 mg/capsule] Rifampicin 75 mg Capsule [Rifampicin = 76.5 mg/ Capsule of 75 mg] Rifampicin 150 mg Capsule [Rifampicin =153 mg/Capsule of 150 mg]	1 No.	1.	Sodium Rifa-S	1.02 KGA/kg of Rifampicin
		2.	Chloroform	0.661 kg/kg of Rifampicin
		3.	Acetic Acid	0.16 kg/kg of Rifampicin
		4.	Piperazine Anhydrous	0.12 kg/kg of Rifampicin
		5.	Methylene Chloride	0.933 kg/kg of Rifampicin
		6.	Isopropyl Alcohol	0.615 kg/kg of Rifampicin
		7.	Dimethyl Formamide	0.80 kg/kg of Rifampicin
		8.	Tertiary Butyl Amine	0.314 kg/kg of Rifampicin
		9.	Acetone	0.832 kg/kg of Rifampicin

		10.	1-Amino-4-Methyl Piperazine	0.16 kg/kg of Rifampicin
Isoniazid 300 mg Tablets	1 No.	1.	Isoniazid	306 mg/tablet
Isoniazid 75 mg Tablet	1 No.	1.	Isoniazid	76.5 mg/tablet
Isoniazid 150 mg Tablets	1 No.	1.	Isoniazid	153 mg/tablet
Ethambutol 600 mg Tablet	1 No.	1.	DL-2 Aminobutanol	1.6014 kg/kg of Ethambutol
[Ethambutol =612 mg/Tablet]		2.	Tartaric Acid	0.1977 kg/kg of Ethambutol
Ethambutol 200 mg Tablet		3.	Methanol	0.5620 kg/kg of Ethambutol
[Ethambutol =204 mg/tablet]		4.	Isopropyl Alcohol	0.3436 kg/kg of Ethambutol
Ethambutol =400 mg/tablet]		5.	Ethylene Dichloride	0.490 kg/kg of Ethambutol
[Ethambutol =408mg/tablet]		6.	Caustic Soda Flakes	0.4264 kg/kg of Ethambutol
		7.	Cyclohexane	0.0056 kg/kg of Ethambutol
		8.	Calcium Hydroxide	2.4525 kg/kg of Ethambutol
Pyrazinamide 750 mg Tablets	1 No.	1.	2-Cyano Pyrazine	0.952 kg/kg of Pyrazinamide
[Pyrazinamide=765 mg/tablet]				
Pyrazinamide 250 mg Tablets				
[Pyrazinamide=255 mg/tablet]				
Pyrazinamide 500 mg Tablets	1 No.			
[Pyrazinamide=510 mg/tablet]				
Pyridoxine 5 mg Tablets	1 No.	1.	Pyridoxine	5.01 mg/tablet
[Pyridoxine=5.01mg/tablet]				
Ethionamide 250 mg tablet	1 No.	1.	Ethionamide	255 mg./tablet

RA concerned may take further necessary action as per above decision of NC.

231	Case No.:7/26/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Deferred
	HQ File :01/82/050/00539/AM10/	RLA File :03/94/040/00383/AM10/	Lic.No/Date:0310537073 10.09.2009	Defer Date:01.12.2009
	Decision :Committee decided to call for the firm for personal hearing before the Committee on 01.12.2009 alongwith all the required information/documents. Accordingly, case was deferred for 01.12.2009.			

232	Case No.:10/26/82-ALC4/2009	Party Name:WOCKHARDT LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00542/AM10/	RLA File :03/95/040/00347/AM10/	Lic.No/Date:0310537240 11.09.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

233

Case No.:2/34/82-ALC4/2009	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/00647/AM10/	RLA File :03/95/040/00300/AM10/	Lic.No/Date:0310537361 11.09.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PC Division vide their O.M. No.46011/20/2008-PC.II dated 23.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Propylene	1 MT.	1.	Naphtha	1.2359 MT
RA concerned may take further necessary action as per above decision of NC.				

234	Case No.:8/26/82-ALC4/2009		Party Name:NESTOR PHARMACEUTICALS LTD.		Meet No/Date:34/82-ALC4/2009 17.11.2009		Status:Case Approved	
	HQ File :01/82/050/00540/AM10/		RLA File :05/24/040/00296/AM10/		Lic.No/Date:0510249083 11.09.2009			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 54/82 meeting held on 31.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as applied by firm as per details below:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Metronidaxole Granules		1 Kg.	1.	Metronidazole BP/USP/IP	0.3333 kg		
RA concerned may take further necessary action as per above decision of NC.								

235	Case No.:9/26/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00541/AM10/	RLA File :03/95/040/00346/AM10/	Lic.No/Date:0310537187 11.09.2009	Defer Date:01.12.2009
	Decision :Committee decided to defer case for 01.12.2009 for comments of Department of C&PC.			

236	Case No.:41/34/82-ALC4/2009	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00686/AM10/	RLA File :03/94/040/00448/AM10/	Lic.No/Date:0310538062 16.09.2009	Defer Date:29.12.2009
	Decision :Committee decided to call for a copy of application, copy of Advance Authorisation and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.			

237	Case No.:37/34/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00682/AM10/	RLA File :34/24/040/00098/AM10/	Lic.No/Date:3410025107 17.09.2009	Defer Date:29.12.2009
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.			

238	Case No.:39/34/82-ALC4/2009	Party Name:PERFECT BIOTECH	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00684/AM10/	RLA File :03/95/040/00386/AM10/	Lic.No/Date:0310538367 17.09.2009	Defer Date:29.12.2009
	Decision :Committee decided to remind Ministry of FPI for their comments. Accordingly, case was deferred for 29.12.2009.			

239	Case No.:42/34/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00687/AM10/	RLA File :34/24/040/00095/AM10/	Lic.No/Date:3410025105 17.09.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

240	Case No.:43/34/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved
	HQ File :01/82/050/00688/AM10/	RLA File :34/24/040/00099/AM10/	Lic.No/Date:3410025106	

17.09.2009

Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 43/82 meeting held on 20.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2-Chloromethyl-3,5-Dimethyl-4-Methoxy Pyridine Hydrochloride	1 Kg.	1.	3,5 Lutidine	1.77 kg
		2.	Toluene	5.20 kg
		3.	Methanol	4.14 kg
		4.	Acetone	Not used in process. Hence not allowed.
		5.	Activated Carbon	0.100 kg
		6.	Ammonium Persulphates	2.43 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:40/34/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/00685/AM10/	RLA File :03/94/040/00369/AM10/	Lic.No/Date:0310538494 18.09.2009		
Decision : Committee considered case as per agenda and in light of written commens forwarded by Departmen of C&PC vide their U.O. No.14010/110/2007/Ch.II dated 20.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
EDTA Diammonium (Liquid) Assay Min.40%	1 Kg.	1.	EDTA (Ehylene Diamine Tetra AceticAcid) Assay Min.98%	0.377 kg.
RA concerned may take further necessary action as per above decision of NC.				

242	Case No.:14/34/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00659/AM10/	RLA File :09/24/040/00235/AM10/	Lic.No/Date:0910039409 25.09.2009	Defer Date:15.12.2009
	Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

243	Case No.:15/34/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:34/82-ALC4/2009	Status:Case
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		17.11.2009	Deferred
HQ File :01/82/050/00660/AM10/	RLA File :09/24/040/00213/AM10/	Lic.No/Date:0910039410 25.09.2009	Defer Date:15.12.2009
Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

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Case No.:38/34/82-ALC4/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/00683/AM10/	RLA File :03/95/040/00407/AM10/	Lic.No/Date:0310539511 25.09.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.14010/93/2007-Ch-III dated 17.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Stero MDEA (N-Methyl Di EthanolAmine/MMEA 1 mole ethoxylate)	1 Kg.	1.	Mono Methyl Ethanol Amine	0.643 kg
		2.	Ethylene Oxide	0.300 kg
RA concerned may take further necessary action as per above decision of NC.				

245	Case No.:4/34/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00649/AM10/	RLA File :09/24/040/00234/AM10/	Lic.No/Date:0910039412 25.09.2009	Defer Date:29.12.2009
	Decision : Committee decided to defer case for 29.12.2009 for comments of Department of Pharmaceuticals.			

246	Case No.:5/34/82-ALC4/2009	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved									
	HQ File :01/82/050/00650/AM10/	RLA File :09/24/040/00231/AM10/	Lic.No/Date:0910039408 25.09.2009										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 40/82 meeting held on 30.12.2008 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Orlistat Pellets 50%</td><td>1 kg.</td><td>1.</td><td>Orlistat</td><td>0.505 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Orlistat Pellets 50%	1 kg.	1.	Orlistat
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Orlistat Pellets 50%	1 kg.	1.	Orlistat	0.505 kg									
RA concerned may take further necessary action as per above decision of NC.													

247	Case No.:6/34/82-ALC4/2009	Party Name:STAR ORECHEM INTERNATIONAL PVT. LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00651/AM10/	RLA File :50/24/040/00004/AM10/	Lic.No/Date:5010000149 25.09.2009	Defer Date:29.12.2009
	Decision : Committee decided to defer case for 29.12.2009 for comments of Department of C&PC.			

248	Case No.:16/34/82-ALC4/2009	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00661/AM10/	RLA File :09/24/040/00237/AM10/	Lic.No/Date:0910039469 05.10.2009	Defer Date:29.12.2009
	Decision : Committee decided to defer case for 29.12.2009 for comments of Department of Pharmaceuticals.			

249	Case No.:1/30/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00602/AM10/	RLA File :05/24/040/00330/AM10/	Lic.No/Date:0510250359 06.10.2009	Defer Date:29.12.2009
	Decision : Committee decided to defer case for 29.12.2009 for comments of Department of Pharmaceuticals.			

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Case No.:2/30/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/00603/AM10/	RLA File :03/95/040/00380/AM10/	Lic.No/Date:0310540607 07.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Deparment of C&PC and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Meta Amino Benzo trifluoride	1 Kg.	1.	Meta Amino Benzo trifluoride (max. 99.5%)	1.01 kg
RA concerned may take further necessary action as per above decision of NC.				

251	Case No.:3/30/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00604/AM10/	RLA File :09/24/040/00260/AM10/	Lic.No/Date:0910039512 08.10.2009	Defer Date:29.12.2009
	Decision : Committee decided to defer case for 29.12.2009 for comments of Department of C&PC.			

252	Case No.:4/30/82-ALC4/2009	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00605/AM10/	RLA File :03/94/040/00572/AM10/	Lic.No/Date:0310540823 08.10.2009	Defer Date:29.12.2009
	Decision : Committee decided to defer case for 29.12.2009 for comments of Department of Pharmaceuticals.			

253	Case No.:5/30/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00606/AM10/	RLA File :07/24/040/00243/AM10/	Lic.No/Date:0710067496 09.10.2009	Defer Date:29.12.2009
	Decision : Committee decided to defer case for 29.12.2009 for comments of Department of Pharmaceuticals.			

254	Case No.:7/34/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00652/AM10/	RLA File :34/24/040/00108/AM10/	Lic.No/Date:3410025329 09.10.2009	Defer Date:29.12.2009
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.			

255	Case No.:8/30/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00609/AM10/	RLA File :03/94/040/00577/AM10/	Lic.No/Date:0310541231 09.10.2009	Defer Date:29.12.2009
	Decision :Committee decided to remind Ministry of E&F for their comments. Accordingly, case was deferred for 29.12.2009.			

256	Case No.:9/30/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00610/AM10/	RLA File :31/24/040/00123/AM10/	Lic.No/Date:3110040264 09.10.2009	Defer Date:29.12.2009
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.			

257	Case No.:10/30/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00611/AM10/	RLA File :08/24/040/00174/AM10/	Lic.No/Date:0810083512	Defer

		12.10.2009	Date:15.12.2009
Decision : Committee decided to defer case for 15.12.2009 for comments of Department of Pharmaceuticals.			

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Case No.:11/30/82-ALC4/2009	Party Name:VINEET LABORATORIES PRIVATE LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved	
HQ File :01/82/050/00612/AM10/	RLA File :09/24/040/00276/AM10/	Lic.No/Date:0910039556 13.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Deparment of C&PC vide their U.O. No.14010/8/2003-Ch.II dated 17.07.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
n-Butyl Lithium (15% w/w in n-Hexane)	1 Kg.	1.	Lithium Metal	0.023 kg
		2.	n-Butyl Chloride	0.240 kg
		3.	n-Hexane	0.926 kg
RA concerned may take further necessary action as per above decision of NC.				

259	Case No.:12/30/82-ALC4/2009	Party Name:VINEET LABORATORIES PRIVATE LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00613/AM10/	RLA File :09/24/040/00275/AM10/	Lic.No/Date:0910039557 13.10.2009	Defer Date:29.12.2009
	Decision : Committee decided to defer case for 29.12.2009 for comments of Department of Pharmaceuticals.			

260	Case No.:13/30/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00614/AM10/	RLA File :09/24/040/00259/AM10/	Lic.No/Date:0910039559 13.10.2009	Defer Date:29.12.2009
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.			

261	Case No.:11/34/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00656/AM10/	RLA File :09/24/040/00279/AM10/	Lic.No/Date:0910039766 29.10.2009	Defer Date:29.12.2009
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.			

262	Case No.:17/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00662/AM10/	RLA File :05/24/040/00288/AM10/	Lic.No/Date:0510251718 29.10.2009	Defer Date:29.12.2009
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.			

263	Case No.:3/34/82-ALC4/2009	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00648/AM10/	RLA File :09/24/040/00283/AM10/	Lic.No/Date:0910039765 29.10.2009	Defer Date:29.12.2009
	Decision : Committee decided to defer case for 29.12.2009 for comments of Department of Pharmaceuticals.			

264	Case No.:1/34/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Approved
	HQ File :01/82/050/00646/AM10/	RLA File :05/24/040/00349/AM10/	Lic.No/Date:0510251799 30.10.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

265	Case No.:18/34/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00663/AM10/	RLA File :34/24/040/00120/AM10/	Lic.No/Date:3410025485 30.10.2009	Defer Date:29.12.2009
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.			

266	Case No.:19/34/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00664/AM10/	RLA File :34/24/040/00118/AM10/	Lic.No/Date:3410025488 30.10.2009	Defer Date:29.12.2009
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.			

267	Case No.:20/34/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
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	HQ File :01/82/050/00665/AM10/	RLA File :31/24/040/00145/AM10/	Lic.No/Date:3110040425 30.10.2009	Defer Date:29.12.2009
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.			

268	Case No.:21/34/82-ALC4/2009	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00666/AM10/	RLA File :03/94/040/00612/AM10/	Lic.No/Date:0310543424 30.10.2009	Defer Date:29.12.2009
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.			

269	Case No.:22/34/82-ALC4/2009	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00667/AM10/	RLA File :03/95/040/00470/AM10/	Lic.No/Date:0310543476 30.10.2009	Defer Date:29.12.2009
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.			

270	Case No.:23/34/82-ALC4/2009	Party Name:AARTI DRUGS LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00668/AM10/	RLA File :03/94/040/00585/AM10/	Lic.No/Date:0310543554 03.11.2009	Defer Date:29.12.2009
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.			

271	Case No.:24/34/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00669/AM10/	RLA File :03/95/040/00410/AM10/	Lic.No/Date:0310543654 03.11.2009	Defer Date:29.12.2009
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.			

272	Case No.:25/34/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00670/AM10/	RLA File :31/24/040/00132/AM10/	Lic.No/Date:3110040444 04.11.2009	Defer

Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.				Date:29.12.2009
273	Case No.:26/34/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00671/AM10/	RLA File :52/24/040/00017/AM10/	Lic.No/Date:5210028666 04.11.2009	Defer Date:29.12.2009
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.			
274	Case No.:27/34/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Deferred
	HQ File :01/82/050/00672/AM10/	RLA File :09/24/040/00310/AM10/	Lic.No/Date:0910039804 05.11.2009	Defer Date:29.12.2009
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.			
275	Case No.:28/34/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00673/AM10/	RLA File :09/24/040/00311/AM10/	Lic.No/Date:0910039805 05.11.2009	Defer Date:29.12.2009
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.			
276	Case No.:29/34/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00674/AM10/	RLA File :05/24/040/00352/AM10/	Lic.No/Date:0510251928 05.11.2009	Defer Date:29.12.2009
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.			
277	Case No.:30/34/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00675/AM10/	RLA File :09/24/040/00304/AM10/	Lic.No/Date:0910039821 05.11.2009	Defer Date:29.12.2009
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from			

RA/firm. Accordingly, case was deferred for 29.12.2009.

278	Case No.:31/34/82-ALC4/2009	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00676/AM10/	RLA File :03/95/040/00096/AM10/	Lic.No/Date:0310544100 05.11.2009	Defer Date:29.12.2009
	Decision : Committee decided to defer case for 29.12.2009 for comments of Department of Pharmaceuticals.			

279	Case No.:32/34/82-ALC4/2009	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00677/AM10/	RLA File :03/95/040/00286/AM10/	Lic.No/Date:0310544168 05.11.2009	Defer Date:29.12.2009
	Decision : Committee decided to defer case for 29.12.2009 for comments of Department of C&PC.			

280	Case No.:33/34/82-ALC4/2009	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00678/AM10/	RLA File :03/95/040/00285/AM10/	Lic.No/Date:0310544171 05.11.2009	Defer Date:29.12.2009
	Decision : Committee decided to defer case for 29.12.2009 for comments of Department of C&PC.			

281	Case No.:34/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00679/AM10/	RLA File :05/24/040/00291/AM10/	Lic.No/Date:0510252005 06.11.2009	Defer Date:29.12.2009
	Decision : Committee decided to defer case for 29.12.2009 for comments of Department of Pharmaceuticals.			

282	Case No.:35/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00680/AM10/	RLA File :05/24/040/00337/AM10/	Lic.No/Date:0510252006 06.11.2009	Defer Date:29.12.2009
	Decision : Committee decided to defer case for 29.12.2009 for comments of Department of Pharmaceuticals.			

283	Case No.:36/34/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00681/AM10/	RLA File :09/24/040/00273/AM10/	Lic.No/Date:0910039854 06.11.2009	Defer

Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.	Date:29.12.2009
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284	Case No.:44/34/82-ALC4/2009	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00689/AM10/	RLA File :03/94/040/00556/AM10/	Lic.No/Date:0310544608 09.11.2009	Defer Date:29.12.2009
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.			

285	Case No.:45/34/82-ALC4/2009	Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:34/82-ALC4/2009 17.11.2009	Status:Case Deferred
	HQ File :01/82/050/00690/AM10/	RLA File :03/95/040/00486/AM10/	Lic.No/Date:0310544624 09.11.2009	Defer Date:29.12.2009
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 29.12.2009.			
